

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 198 OF 2025**

**IN THE MATTER OF:**

SATAM PATNAIK

...APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS

...RESPONDENTS

**INDEX**

<b>S.No.</b>	<b>Description of Documents</b>	<b>Page No.</b>
1	Synopsis and List of dates	1- 6
2.	Application under section -18(1) read with Section 14(1) and 15 of the National Green Tribunal Act, 2010 alongwith Affidavit	7 - 25
3	<b>Annexure - 1</b> Enquiry report dated 05.12.2024 received from DDM, Talcher Circle.	26 - 31

4	<b>Annexure - 2 (Colly)</b> The copy of the letter dated 09.04.2025 by the applicant and the letter dated 13.02.2025 by DDM, Talcher Circle.	32 - 36
5	<b>Annexure – 3</b> Complaint dated 14.7.2025 about fresh illegal excavation and consumption of stone and soil from Silamundia Pahada by JSL for road making	37 - 40
6	<b>Annexure – 4</b> Complaint dated 07.08.2025 filed with Tahsildar, Banarpal Tehsil about illegal road construction and extraction of stone and soil from Govt land and circular dated 06.07.2025	41 - 44
7	<b>Annexure – 5</b> Joint Enquiry report dated 14.08.2025 of Mining Officer-cum-Competent Authority, Minor Minerals, Angul containing findings about violation of mineral, land and forest laws.	45 - 61
8	<b>Annexure - 6</b> Letter dated 15.09.2025 of Deputy Secretary, Revenue and Disaster Management Department directing Collector, Angul to take needful action about illegal road construction on Govt land	62 - 67
9	<b>Annexure – 7</b> Reminder dated 26.09.2025 by applicant to DDM, Talcher Circle for need to stop illegal excavation of stone and soil from Silamundia Pahada by JSL.	68 - 71

10	<b>Annexure – 8</b> Complaint dated 09.10.2025 filed by Sarpanch, Badkerjang Gram Panchayat with Collector & District Collector, Angul demanding stoppage of illegal excavation of stone and soil at Silamundia Pahada	72 -73
11	<b>Annexure – 9</b> RTI application dated 26.09.2025 filed by with DDM, Talcher circle requesting :- (1) copy of letter issued to Tahsildar, Banarpal Tahsil to convey ownership status of Silamundia Pahada ; (2) Copy of stop work affidavit filed by JSL	74
12	Vakalatnama	75

Through



**BISWAJIT MOHANTY/ SUNIL J MATHEWS/ JYOTI CHIB/**

**ASHTAMI KHATRI/ ACHINT PRIYA**

Shanti Kunj, Link Road  
Cuttack- 753001  
(M) 9311567212

Email: [sjmathews@gmail.com](mailto:sjmathews@gmail.com)

PLACE: BHUBANESWAR

DATE- 27.10.2025

## **SYNOPSIS**

The present Application has been filed by the Applicant, Shri Satam Patnaik in relation to illegal excavation and consumption of stone and soil from “Silamundia Pahada” by Jindal Steel Ltd. (JSL) which is forest land for which no Forest clearance or environment clearance has been obtained and neither any mineral concession has been granted by the Director, Minor Minerals, Odisha under Banarpal Tehsil, District Angul.

That despite several complaints and reminders issued by the Applicant to the government authorities regarding illegal extraction of minor minerals from this forest land at “Silamundia Pahada”; despite the inquiry report shared by the Director, Minor Minerals confirming the allegations of illegal quarrying and consumption of stone and earth from the site by the respondent no. 2 the concerned government authorities failed to initiate any of the mandatory legal actions against Respondent No. 2.

The Applicant, therefore, has been compelled to file the present case on 27.10.2025, challenging the blatant violations of the Mines and Minerals (Development and Regulation) Act, 1957, and the Odisha Minor Mineral Concession Rules, particularly regarding illegal extraction and non-payment of royalty, the Forest (Conservation) Act, 1980 for using forest land for non forest use without approval by the MoEFCC by Respondent No. 2 for stone and earth sourced from “Silamunida Pahada” and for using such minor mineral for construction of an illegal road over government land under Banarpal Tahsil, Angul District.

**LIST OF DATES**

<b>Date</b>	<b>Particulars</b>
05.12.2024	Inquiry conducted by a team comprising of officials from Directorate of Minor Minerals into allegations of illegal minor mineral extraction and use without approval and payment of royalty against JSL & JSOL
24.12.2024	Director, Minor Minerals , Steel and Mines Department, Government of Odisha sent Inquiry report dated 05.12.2024 to DDM, Talcher and MO, Angul for further action and to submit compliance report .
27.12.2024	Mining Officer, Minor Minerals, Angul seeks required information from the Vice President, JSL in order to assess the quantity of minor mineral extracted from the plant area and used in civil construction by the company.
10.01.2025	The enquiry report dtd. 05.12.2024 received by the applicant. The Directorate of Mines, Odisha officials had reported an old quarry without fresh excavation near Jamunda Jungle village. It was further observed that fresh quarrying was being conducted over a rocky hill of 100 m x 40 m x 5 m area without valid Mineral concession . Officials of JSL failed to produce any documents to support their activity. The team recommended recovery of penalty and fines after assessment of the quantity of stone extracted inside the plant area of JSL .

21.01.2025	DDM, Talcher circle seeks information from the Vice President, JSL in order to assess the quantity of minor mineral extracted and used in civil construction by the company that is necessary to calculate the fine to be imposed.
03.02.2025	DDM, Talcher Circle sends a reminder to his letter dated 21.01.2025 as JSL did not respond to his direction.
05.02.2025	Vice President, JSL writes to the DDM, Angul Circle praying for 2 weeks time to provide required information .
13.02.2025	E-mail sent by Director, Minor Minerals, Directorate of Mines and Geology to DDM, Talcher Circle seeking action taken on enquiry report dated 5.12.2024 based on complaint filed by applicant.
13.02.2025	The DDM , Talcher circle informed the Director, Minor Minerals , Directorate of Mines and Geology that JSL has been asked to furnish required information on 27.12.2024 by Mining Officer, Minor Minerals, Angul. Claims sincere efforts are being made to obtain required information and necessary action shall be initiated by the Mining Officer, Angul after getting desired information from JSL.
09.04.2025	Applicant reminds the DDM, Talcher circle, Director of Mines, Minor Minerals and other government authorities that no action has been taken on findings of violations and recommendations of letter dated 24.12.2024 forwarded by Director , Minor Minerals. Also points out that JSL is still procuring and utilizing minor minerals like

	boulders, river sand, soil and aggregates for its ongoing civil construction work without payment of royalty.
14.07.2025	Applicant got information that JSL has again started illegal extraction of Stone and soil from Silamundia Pahada and is using the same for Road project in Phase-2 area. He lodged a fresh complaint on 14.07.2025 with DDM, Talcher Circle, DFO, Angul Forest Division, Director, Minor Minerals and other authorities. In the fresh complaint, he provided details of illegal extraction and consumption of stone and soil from Silamundia Pahada over 2.94 Acre land which is forest kissam land (Parbat I) and rampant violation of Odisha Minor Mineral Concession Rule, 2016.
07.08.2025	Applicant lodges complaint with Tahsildar, Banarpal Tehsil , Secretary , Revenue and Disaster Management Deptt and other authorities. Refers to Govt circular no. 21855 dated 6.07.2025 issued by Revenue & Disaster Management Deptt directing all Collectors for optimum management of land resources and removal of encroachment from Govt land. Demands action against JSL for illegal road construction on Government land with stone and soil from Silamundia Pahada
08.08.2025	Mining Officer-cum-Competent Authority, Minor Minerals, Angul conducts a joint site enquiry at JSL plant site based on petition dtd. 14.7.2025 by applicant.

14.08.2025	Joint site enquiry report by Mining Officer-cum-Competent Authority, Minor Minerals, Angul submitted.
10.09.2025	DDM, Talcher circle provides the joint site enquiry report to the applicant. The report notes several violations of law and also finds that land on which the road is being made is government land as per Bhulekh. No permit or approval has been obtained by JSL for extraction and consumption of minor minerals . No details of extracted minerals were provided by JSL. The report recommends that JSL furnish all details of excavation and utilisation of minor minerals and submit an affidavit not to conduct further illegal minor mineral excavation; also recommends imposition of penalty , etc.
15.09.2025	The Deputy Secretary, Revenue and Disaster Management Deptt, Govt of Odisha forwards the complaint dated 07.08.2025 (also filed by Applicant with Tahsildar) to the Collector, Angul regarding construction of road on 2.94 Ac area of Govt. land bearing Khata No. 1, Plot No. 298 at Mouza : Jamunda Jungle under Banarpal Tehsil seeking needful steps and intimation to the department.
26.09.2025	Applicant files reminder with DDM, Talcher Circle about lack of enforcement. It is pointed out JSL is continuing illegal extraction of minor minerals and road construction on govt land. Demands sealing of entire Silamundia Pahada with pillar demarcation and legal action against JSL

26.09.2025	RTI application filed with DDM, Talcher Circle requesting :- (1) copy of communication vide letter dated 2097 dt. 08.08.2025 to Tahsildar, Banarpal to convey ownership status of Silamundia Pahada (2) copy of affidavit filed by JSL officials not to conduct any further illegal minor mineral extraction from Silamundia Pahada . Response awaited as on 24.10.2025
09.10.2025	Complaint filed by Sarpanch, Badkerjang Gram Panchayat with Collector and District Magistrate, Angul demanding immediate stoppage of illegal excavation of stone and soil from Silamundia

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

(Under Section 18(1) read with Section 14(1) and 15 of the National Green  
Tribunal Act 2010)

**ORIGINAL APPLICATION NO. \_\_\_\_\_ OF 2025**

**IN THE MATTER OF:**

Satam Patnaik

6<sup>th</sup> Lane, Amalapada, Near Gramya Bank,

At/PO, Angul PS – Angul Odisha. PIN- 759122

E-mail : [satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)

**...APPLICANT**

**VERSUS**

**1. State of Odisha through Chief Secretary of Odisha**

Loka Seva Bhawan, Bhubaneswar- 751001

Email- [csori@nic.in](mailto:csori@nic.in)

**2. Mr Pankaj Malhan**

ED & Plant Head,

Jindal Steel Limited, Angul

Email: [pankaj.malhan@jindalsteel.com](mailto:pankaj.malhan@jindalsteel.com)

- 3. Additional Chief Secretary, Revenue & Disaster Management Department,**  
Loka Seba Bhavan,  
Bhubaneswar -751001  
Email : [revsec.od@nic.in](mailto:revsec.od@nic.in)
- 4. Additional Chief Secretary, Forest, Environment & Climate Change Department**  
Kharbela Bhawan, Bhubaneswar, Government of Odisha- 751001  
E-mail- [forestandenv1@gmail.com](mailto:forestandenv1@gmail.com)
- 5. The Principal Secretary, Steel and Mines Department,**  
Government of Odisha , Loka Seba Bhavan, Bhubaneswar -751001  
E-mail : [revsec.od@nic.in](mailto:revsec.od@nic.in)
- 6. The Director, Directorate of Minor Minerals, Steel & Mines Department,**  
Govt of Odisha.  
Email: [dirmms-rev@gov.in](mailto:dirmms-rev@gov.in)
- 7. The DM & Collector, Angul district,**  
At/P.O: Angul  
Email: [dm-angul@nic.in](mailto:dm-angul@nic.in)
- 8. The Dy. Director General of Forest(C), Integrated Regional office,**  
MoEF & CC, Chandrasekharpur, Bhubaneswar.  
Email: [roez.bsr-mef@nic.in](mailto:roez.bsr-mef@nic.in)

**9. The DFO, Angul Forest Division,**

At/P.O: Angul

Email : [dfoangul@gmail.com](mailto:dfoangul@gmail.com)

**10.The Deputy Director of Mines, Talcher Circle**

At /P.O: Talcher Dist : Angul

Email : [ddm.talcher@orissaminerals.gov.in](mailto:ddm.talcher@orissaminerals.gov.in)

**11.The Member Secretary, State Pollution Control Board, Odisha**

Nilakanthanagar, Bhubaneswar

Email : [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org)

**12.The Tahsildar, Banarpal,**

At/P.O: Banarpal; Dist : Angul

Email: [tah.bana-od@nic.in](mailto:tah.bana-od@nic.in)

**13.Mining Officer-cum- Competent Authority,**

Minor Minerals ,Angul

Email : [mo.angul@gov.in](mailto:mo.angul@gov.in)

.....

**RESPONDENTS**

**Application under Section 18(1) read with Section 14(1) and 15 of the National Green Tribunal Act 2010) along with the Affidavit**

I. The addresses of the Applicants are given above for the service of notices of this Application.

II. The addresses of the Respondents are given above for the service of notices of this Application

III. The Present Application challenges the inaction of authorities who have failed to take action despite clear violation of Mineral Concession Rules, 1960 due to quarrying of stone boulders and soil from an area of 2.94 Ac at Silamundia Pahada that is classified as Parbat I which is forest land kissam without Forest or Environment Clearance by Respondent No. 2, Jindal Steel Limited (JSL) in Silamundia Pahada under Jamunda Jungle revenue village under Badkerjang Gram Panchayat ; PS : Nisha , Tahsil : Banarpal in Dist: Angul, Odisha.

**MOST RESPECTFULLY SHOWETH:**

1. It is submitted that Jindal Steel & Power Limited (JSPL) now Jindal Steel Ltd. (JSL) has been allotted land to set up a steel plant in the village: Jamunda Jungle under Badkerjang Gram Panchayat of Banarpal Tahsil of Dist : Angul.
2. That reports were received by the applicant about operation of quarries in the said land for minor minerals under the control of Respondent no. 2 . This operation is illegal since there was no Mineral concession granted for

extraction of minor minerals and neither was any forest or environment clearance obtained from appropriate regulatory authorities.

3. That following complaint lodged by the applicant officials of Respondent no. 6 namely the Directorate of Minor Minerals team visited the site on 05.12.2024 for site inquiry.
4. That the site enquiry was carried out in presence of the officials of the Respondent no. 2 (JSL) as well as local villagers.
5. That, the report found major violations at the said site and recommended strong action against the Respondent no 2. A copy of the enquiry report dated 05.12.2024 is marked and annexed hereto as **Annexure -1** .
6. That the following relevant extract from the Enquiry report is submitted below :

*“During verification of abandoned quarry lying inside the plant acquired area, it is observed that an old small quarry with no fresh excavation was noticed near Jamunda Jungle Village.*

*Further, It is observed that quarrying activities was going on over a rocky hill of dimension approximately (100m\*40m\*5m) without any valid mineral concession. The representatives of the plant failed to produce any supporting documents for the extraction. The material extracted from an un-lawful quarrying site was intended for being used in their development work. The extraction and transportation of such material is without lawful authority violating the provisions of OMMC Rule 2016.”*

7. That, the Director, Minor Minerals , Steel and Mines Department, Government of Odisha sent this Inquiry report on 24.12.2024 to Respondent no. 10 , the Deputy Director of Mines , Talcher Circle and Respondent no. 13, Mining Officer-cum- Competent Authority, Minor Minerals ,Angul for further action and to submit the Compliance Report . (**Annexure 5, Page 56**)
8. That the DDM, Talcher Circle informs the Director, Minor Minerals, Directorate of Mines and Geology on 13.02.2025 that Respondent no. 2 , Vice President, JSL has been asked to furnish information.
9. That the applicant reminds the Respondent no. 10, DDM, Talcher Circle, Respondent no. 6, The Director of Mines, Minor Minerals on 09.04.2025 and other authorities that no action has been taken on the recommendations of the enquiry report dated 05.12.2024 yet though more than three months have elapsed . The copy of the letter dated 09.04.2025 by the applicant and the letter dated 13.02.2025 by DDM, Talcher Circle are marked and annexed hereto as **Annexure - 2 (Colly)**.
10. That, the applicant further points out that in the meanwhile the Respondent no. 2 , JSL continues to use minor minerals like boulders, aggregates, soil for its ongoing civil construction without any valid mineral concession or payment of royalty to the government. The enforcement authorities continue to dilly dally taking action against the offending company and silently watch the loot of government property.
11. That after the applicant receives information about fresh violations by Respondent no. 2 , JSL he immediately files another complaint by email on 14.07.2025 with the relevant authorities. A copy of the complaint dated 14.07.2025 by the applicant is attached hereto and marked as **Annexure - 3**.

12. That the applicant informs the respondent regulatory authorities as listed in that Respondent no. 2, JSL has broken up the virgin area of Silamundia Pahada spread over an area of 2.94 Ac which is forest land being classified as "Parbat-I" to extract stone boulder and soil which is being used for road construction over government land.
13. The applicant also lodges another complaint on 07.08.2025 with Respondent no. 12, The Tahsildar, Banarpal Tahsil and District Collector, Angul seeking action as per the government Circular no. 21855 dtd. 06.07.2025 issued by the ACS, Revenue and Disaster Management Department that directed all district collectors for optimum use of land resources and removal of encroachment from Govt. land. A copy of the complaint dated 07.08.2025 and circular dated 06.07.2025 is marked and annexed hereto as **Annexure - 4**.
14. The applicant demands action by respondents to stop illegal road construction being carried out on encroached government land at Silamundia Pahada over an area of 2.94 Ac.
15. That Respondent no. 13, the Mining Officer-cum- Competent Authority, Minor Minerals, Angul conducted a joint site enquiry together with revenue officials based on the petition filed by the applicant on 14.08.2025.
16. That as per the Report dated 14.08.2025 of Respondent no. 13, the Mining Officer-cum- Competent Authority, Minor Minerals, Angul there are clear findings about egregious violations of MC Rules, 1960 committed by the Respondent no. 2, JSL. A copy of the joint site enquiry report dated 14.08.2025 is marked and annexed hereto as **Annexure -5**.
17. That following extract from report dated 14.08.2025 listing the observations of the enquiry team and its recommendations is reproduced :

**Observation:**

- i. A road has been constructed by cutting through the Silamundia Pahada, altering the natural slope and terrain. This appears to have been done to facilitate vehicle movement possibly related to Minor Mineral Transportation.**
  
- ii. It is observed that during our joint field inquiry excavation and extraction of Minor Mineral was conducted at the alleged site. Our team cross-checked the site and measuring 100Mtr x 40Mtr x 5Mtr area was excavated. As per our joint field verification we found that Silamundia Pahada was under JSL's possession.**
  
- iii. About the enquiry regarding illegal excavation & Consumption of Minor Mineral as per the petition filed by Sri Satam Patnaik, Mr. Sujit Kumar Pradhan, Vice President (Land Acquisition & Public Relations) of JSL, stated that no prior approval or permit or Royalty Clearance had been obtained from any competent authority before commencement of the road construction work and consumption of Minor Mineral at the said site.**
  
- iv. The JSL representative was unable to furnish valid documentation or work orders and engaged vehicle details for either the extraction process or the details of the extracted materials.**
  
- v. It is pertinent to note that during a prior visit by the State team on dtd. 05.12.2024 in connection with a similar petition filed by the same complainant**

against JSL and JSOL, It was observed that quarrying activity had been carried out over a rocky hill of similar dimensions of 100m x 40m x 5m area without any valid mineral extraction permission. The earlier inspection report is enclosed herewith for reference.

vi. After verification of the land schedule through Bhulekh portal, it is found that the land belongs to Govt. of Odisha (copy enclosed). In this regard, a communication has been issued vide Letter No.2097 on dated 08.08.25 to the Tahsildar -cum- Executive Magistrate, Banarpal to kindly convey the ownership status of the land

**Recommendation:**

**1 JSL officials to furnish all the details of excavation and utilization of Minor Minerals.**

**2 JSL officials to submit an affidavit stating, not to conduct any further illegal Minor Mineral Excavation & Consumption without taking prior approval from the concerned Authority.**

**3 Penalty to be imposed and/or necessary legal proceedings to be initiated against JSL after receiving details of the status of the said land from Tahasildar Banarpal.**

**4 After receipt of all records from JSL and details of the status of the said land from Tahasildar Banarpal, evaluation of all records to be done in respect to**

**the our joint field inquiry and if the deviation found beyond the permitted quantity then JSL shall be charged with all statutory dues (Royalty, Addl Royalty, DMF, EMF etc) and recovered to be done basing on the market value of mineral and penalty as applicable thereof.**

**5 Plantation to be done at Silamundia Pahada excavation site to restore the destroyed vegetation.**

18. That, the above report has six observations about violations noted by the enquiry team and makes five recommendations.
19. That, notably since the Respondent no. 2 , JSL failed to produce any permissions or approvals permitting them to extract stones and soil from Silamundia Pahada which is forest land, it is clear that the quarrying was illegal and violated MC Rules, 1960.
20. That, the enquiry team also noted that the land used for the quarry and road making was government land as per Bhulekh extract and hence the said activity of the Respondent no. 2 , JSL was unauthorized encroachment of government land over 2.94 Ac for which he needs to be evicted forthwith.
21. That the respondent regulatory authorities have failed to implement a single recommendation till now though 70 days have passed since the report was filed.
22. That the Respondent no. 3, Revenue and Disaster Management Department directed the Respondent no. 7, The Collector and District Magistrate, Angul to take needful action in the matter immediately and report compliance. A

copy of his letter dated 15.09.2025 is marked and annexed hereto as **Annexure- 6** .

23. That, the applicant filed a petition on 26.09.2025 before the Respondent no. 10, the DDM, Talcher circle demanding immediate stoppage of illegal quarrying and road making at the site of Silamundia Pahada which is government land as well as forest land . He further prays for sealing of the area and demarcating it with pillar posting. A copy of his petition dated 26.09.2025 is marked and annexed hereto as **Annexure -7**
24. That, the Sarpanch, Badkerjang Gram Panchayat filed his strong objections to the illegal mining of stone and soil at Silamundia Pahada on 09.10.2025 with the Collector and District Magistrate, Angul. He referred to the petition dated 26.09.2025 filed by the applicant with the said authority . He pointed out the environmental damage, disturbance of local livelihoods and safety of villagers. As an elected public representative of local villagers he has strongly objected to the illegal excavation , transportation of minor minerals from government land at Silamundia Pahada . He provided details including the Khata no. and plot no. A copy of his complaint and objections dated 09.10.2025 is marked and annexed hereto as **Annexure- 8**.
25. The Sarpanch also demanded action as per the recommendations of the DDM, Talcher Circle as per his enquiry report. He further demanded stoppage of illegal excavation and legal action against the errant officials of JSL Company and restoration of the degraded and dug up land to its original status.
26. The applicant filed an RTI application dated 26.09.2025 filed with DDM, Talcher circle requesting - (1) copy of letter issued to Tahsildar, Banarpal Tahsil to convey ownership status of Silamundia Pahada and (2) Copy of

stop work affidavit filed by JSL. The copy of the RTI application dated 26.09.2025 is marked and annexed hereto as **Annexure - 9**.

27. Despite the valid demand of the Sarpanch, Badkerjang Gram Panchayat Respondent no. 7, the Collector and District Magistrate, Angul and other authorities failed to take any step to stop the illegal mining and road making which imperils the livelihoods and health of the local residents though several days have elapsed.
28. Despite complaints and reminders by the Applicant to the Ministry of Environment, Forest & Climate Change, Eastern Regional Office, Bhubaneswar, Chief Secretary, Government of Odisha, DFO, Angul Forest Division, Director of Minor Minerals, Mines and Geology Department, Government of Odisha, DM & Collector, Angul, Deputy Director of Mines, Talcher Circle, Addl. Chief Secretary, Revenue and Disaster Management Department, Tahsildar, Banarpal Tahsil, no effective remedial or punitive action to shut down the quarry at Silamundia Pahada and penalize JSL Company has been taken since the enquiry report dated 14.08.2025.
29. That the above submissions expose the deep failure of the regulatory authorities who have closed their eyes to such illegality. That letters by the regulatory agencies to the Respondent no. 2, JSL for more information about the quantity of minor minerals extracted and used did not elicit any response. There is no action by the Respondents on the long list of findings of violations noted in the enquiry report.
30. That the violations as recorded in the enquiry report dated 14.08.2025 continue unhindered even after lapse of several days. This reveals the nexus of the violator company with the officials of the Minor Minerals Directorate

and DDM, Talcher Circle and their extreme reluctance to enforce the law of the land.

31. That due to lack of action to stop the extraction or road construction, seal the area of 2.94 Ac of Silamundia Pahada or collect fine or penalty or prosecute the Respondent no. 2, JSL for its illegal activities, a terrible toll has been on the local forest and environment.
32. The actions of Respondent No. 2 abetted by the failure of regulatory agencies to carry out enforcement amount to blatant violations of the Environment Protection Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, Mineral Concession Rules, 1960 issued under the Mines and Minerals (Development and Regulation ) Act, 1957 (MMDR Act), Forest (Conservation ) Act, 1980 and rules framed thereunder
33. The inaction of the concerned authorities is leading to irreversible ecological harm and undermining the rule of law.
34. This Hon'ble Tribunal has jurisdiction under Section 14 of the National Green Tribunal Act, 2010, as the present case involves substantial questions relating to the environment and enforcement of legal rights of local residents.
35. The cause of action is continuous in nature as the illegal operation of the coal mine and ecological damage are ongoing. This Application is filed within the prescribed period of limitation under Section 14(3) of the NGT Act.
36. The Applicant has no other efficacious remedy except approaching this Hon'ble Tribunal for urgent directions to prevent further environmental damage and to ensure a healthy and clean environment for the local residents.

## **GROUNDNS**

That the Applicant is relying on the following grounds to invoke the jurisdiction of the Hon'ble Tribunal and for immediate relief to prevent further illegal operation of stone and soil extraction and construction of illegal road on government land at Khata No. 1, Plot No. 298, Area : 2.94 Acre, owned by Government Kissam : Parbat 1 known as "Silamundia Pahada" , vill : Jamunda Jungle , Badkerjang GP, PS : Nisha , Tahsil : Banarpal, Angul District by Respondent No. 2 :

- a) Violation of OMMC Rules, 2016 since there has been illegal extraction and use of minor minerals from public land of Silamundia Pahada without necessary approvals and permission .
- b) Violation of MC Rules, 1960 since no mineral concession has been granted to JSL Company by the Director, Minor Minerals, Govt of Odisha over the said plot no. 298 at Silamundia Pahada
- c) Violation of Forest (Conservation) Act,1980 and rules framed thereunder for use of forest land at Silamundia Pahada without approval u/s 2 from the MoEFCC
- d) Violation of Odisha Prevention of Land Encroachment Act,1972 due to illegal construction of road on government land without due approval or permission .
- e) That the concerned State and Central authorities, despite being in possession of enquiry reports, photographs, grievance records confirming illegal extraction of stone boulders and soil at Silamundia Parbat have failed to take any legal action or

impose penalties on Respondent No. 2, JSL for violations under the Environment (Protection) Act, 1986 and other applicable Environmental Laws, State Govt circular no. 21855 dated 06.07.2025 for removal of encroachments, thereby allowing continued environmental degradation.

### **LIMITATION**

That there exists a subsisting cause of action in the present matter, as no action has been initiated against the Respondent No. 2 till date even after the alarming findings noted in the inspection report of 14.08.2025 as well as earlier report of Directorate of Minor Minerals officials, Angul. Furthermore the illegal operation of the quarry and construction of unauthorised road without adequate safeguards that would be normally imposed if clearance is granted is causing continuous ecological harm.

The present application has been filed within the period of limitation from the date on which the Applicant became aware of the confirmed violations between July and October 2025. Since the said cause of action is continuous in nature, the application is not barred by limitation.

### **INTERIM PRAYER**

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to:

a) Direct immediate suspension of extraction of stone boulder and soil from Silamundia Pahada and stoppage of road construction by JSL over government land at village : Jamunda Jungle , Badkerjang Gram Panchayat; Dist: Angul ; and

b) Direct immediate sealing of Plot of 2.94 Ac at Silamundia Pahada and demarcation of the said area by pillar posting by Tahsildar, Banarpal ; Dist : Angul

c) Pass such further orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case, in the interest of justice and protection of the environment

### **PRAYER**

In light of the above, the Applicant most respectfully prays that this Hon'ble Tribunal may be pleased to:

a) Direct the assessment of penalty and fines as applicable for illegal extraction and consumption of minor mineral, implementation of all recommendations as noted in the enquiry reports of the minor mineral department officials without approved mineral concession or approvals under forest and environmental laws.

b) Direct prosecution of officials of JSL company for theft of minor minerals.

c) Direct restoration and plantation of degraded land of Silamundia Pahada to its original state whose cost should be borne entirely by JSL Company.

d) Direct institution of proceedings against all officers of the state government who permitted illegal use of forest land at Silamundia Pahada where diversion was carried out without due approval under FC Act,1980 or payment of NPV/ CAF money.

e) Pass such other orders as this Hon'ble Tribunal may deem fit in the interest of justice and environment

Through



**BISWAJIT MOHANTY/ SUNIL J MATHEWS/ JYOTI CHIB/**

**ASHTAMI KHATRI/ ACHINT PRIYA**

Shanti Kunj, Link Road

Cuttack- 753001

(M) 9311567212

Email: [sjmathews@gmail.com](mailto:sjmathews@gmail.com)

PLACE: BHUBANESWAR

DATE- 27.10.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL EASTERN  
ZONE BENCH, KOLKATA

(Under Section 18(1) read with Section 14(1) and 15 of the National Green  
Tribunal Act 2010)

ORIGINAL APPLICATION NO. \_\_\_\_\_ OF 2025

**IN THE MATTER OF:**

SATAM PATNAIK

...APPLICANT

VERSUS

R. STATE OF ODISHA & ORS.

...RESPONDENTS

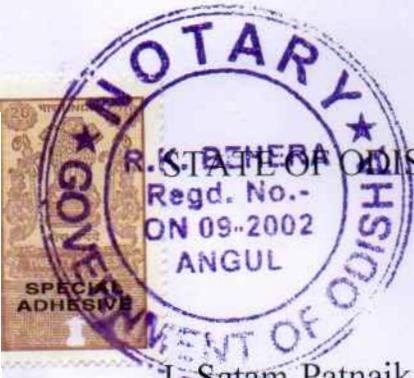
**AFFIDAVIT**

Affidavit No. 17414 /20 25  
Dated 24th. Oct. /20 25

I, Satam Patnaik S/o Purusottam Patnaik aged about 45 years, At/ Po- 6<sup>th</sup> Lane,  
Amlapada, Dist.- Angul, Odisha -759122 do hereby solemnly affirm and state as  
under:

1. That I am the Applicant in the present case and Deponent in the present  
Affidavit, hence, I am competent to swear this Affidavit.
2. That I have read over the contents of the accompanying Application and the  
same is true and correct and is drafted on my instruction.

Satam Patnaik  
DEPONENT



NOTARY  
ANGUL

24.10.25

VERIFICATION

Verified on this 24<sup>th</sup> October, 2025, that the contents of the above Affidavit are true and correct, and nothing material has been concealed therefrom, nor any part



Sabun Bedraik  
**DEPONENT**

**IDENTIFIED BY**

**ADVOCATE**

24.10.25

**NOTARY  
ANGUL**

**SUNIL J. MATHEWS**  
Shanti Kumj, Link Road  
Cuttack-753001  
(M) 9311567212  
Email : sjmathews@gmail.com

PLACE: BHUBANESWAR  
DATE : 24.10.2025

Affidavit No. 17414 / 2025  
dated this 24<sup>th</sup> day of Oct 20 25  
The above named deponent having been  
identified by Sri. A. Das  
.....Advocate, Angul  
solemnly affirmed before me this  
the 24<sup>th</sup> day of Oct  
2025 at ..... A.M./P.M. in  
the court premises that the contents  
of this affidavit true to the best of  
his/her knowledge.

24.10.25

**ROHITA KUMAR BEHERA**  
**NOTARY**  
**ANGUL, ODISHA**  
Regd. No-ON 09-2002  
Cell-9439737146



**OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER  
CIRCLE, TALCHER, DIST - ANGUL.**

No.XIV.J.1/2024 90 / Mines,

Date. 10/01/2025

To

Satam Patnaik,  
S/o- Purusottam Patnaik,  
At-6<sup>th</sup> lane, Amalapada,  
P.O-Angul, Dist-Angul (Odisha),  
Pin:-759122.  
Email:-satam.patnaik@gmail.com.

Sub:- Regarding RTI application filed by Satam Patnaik dt.09.12.2024.

Sir,

With reference to the subject cited above, I am to enclose herewith the required information as sought for in respect of your aforesaid RTI application.

Yours faithfully

Encls:-As above

*[Signature]* 10/01/2025  
PIO -cum- Mining Officer  
O/o DDM, Talcher, Talcher Circle

Memo No. 91 / mines, dt. 10.01.2025

Copy submitted to PIO (Nodal) - cum - Deputy Secretary  
to Government, Steel and Mines Deptt, Govt. of Odisha, with  
reference to Letter No. 250/SM, dt. 09/01/2025.

*[Signature]* 10/01/2025  
Public Information Officer,  
Office of the Deputy Director, Mines  
TALCHER

09/01/2025 27



AA6

## GOVERNMENT OF ODISHA

### OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER CIRCLE, TALCHER ANGUL DISTRICT

Letter No...77.../MM

Date...08.01.2025...

To,

P.I.O., Talcher Circle,  
Talcher, Angul.

Sub: Submission of report on RTI by Sri Satam Pattnaik regarding mining scam (Jamunda Jungle) by JSPL Angul.

Sir,

With reference to the subject cited above, I am herewith submitting all the related report on RTI application by Sri Satam Patnaik regarding mining scam (Jamunda Jungle) by JSPL Angul as enclosure with this letter & action taken regarding this RTI given below.

- P. Dhire*
1. On reply to letter no. 2262, dated on 11-11-2024, a committee has been formed regarding "quantity reassessment of total area of 10.36 Ac in Khata No. 01, Plot No. 763/1 of Jamunda jungle. (Ref. Letter No. 1024/MM, 13-11-2024)
  2. A joint field visit was conducted on date .....10.12.2024..... at the said site or place, but due to lack of the concerned documents & co-ordinates of that site or place, both JSPL & concerned Revenue Officer has been asked to submit the documentations, but no documents was provided neither from JSPL nor the concerned R.I. .

This is for your kind information and necessary action at your end.

Encl: As above.

Yours faithfully

*[Signature]*  
08.01.2025

**Mining Officer, Minor Mineral  
Angul District**



By Email



**DIRECTORATE OF MINOR MINERALS**  
**STEEL & MINES DEPARTMENT, GOVERNMENT OF ODISHA**  
Block No.06, Ground floor, Lokseva Bhawan, Bhubaneswar-751001  
(e-mail:dirmms-rev@gov.in)

File No.DOMM-DMM-MISC-0284-2024

2843

Date : 24/12/2024

From

Sri K. Sudarshan Chakravarthy, IAS  
Director, Minor Minerals

To

The DDM, Talcher  
The MO, Angul

Sub: Inquiry report on allegation filed by Sri Satam Patnaik, against JSPL & JSOL Plant under Chhendipada Tahasil & Banarpal Tahasil.

Madam/Sir,

In inviting a reference to the subject cited above, I am to say that, a Team comprising officials of Directorate of Minor Minerals had proceeded to DDM, Talcher office for inquiry into the allegation against JSPL & JSOL on dated 05.12.2024.

The Team has submitted the report and report is attached herewith for taking further appropriate action and to submit compliance report thereof to this Directorate as well as Steel and Mines Department.

This may please be treated as "Urgent".

Encl : As above.

Yours Sincerely,

  
Director, Minor Minerals

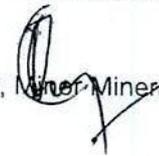
Memo No.

2844

Date

24/12/2024

Copy forwarded to Sr. P.S to Additional Chief Secretary, Steel and Mines Department for kind information of Additional Chief Secretary.

  
Director, Minor Minerals

**INQUIRE REPORT ON ALLEGATION FILED BY SRI SATAM PATNAIK, ANGUL AGAINST JSPL & JSOL PLANT UNDER CHHENDIPADA TAHASIL AND BANARPAL TAHASIL.**

In pursuance to Letter No.2516 dtd.02.12.2024, a team, comprising of the following members proceeded to DDM Talcher office for inquiry into the allegation filed against JSPL and JSOL on dated 05.12.2024.

1. Sri N.N Singhdeo, JDG (Tech.), DoMM
2. Sri P. K Panda, DDM, DoMG
3. Sri BadalPrakash Chandra, ASO DoMM

The Team verified the documents relating to the above allegation in the Office of DDM, Talcher. Further the team along with the Controlling Authority and Competent Authority of the District proceeded to the Plant area of JSPL & JSOL for verification of ongoing civil construction and procurement of sand for the civil construction, accompanied by the representative of the Plant Sri Sujit Kumar Pradhan, AVP and Sri Sangram Keshari Mishra, AGM.

The Team further proceeded to the abandoned stone quarry inside the plant acquired area in Jamunda Jungle Village and nearby potential stone sources inside the plant.

**Observation**

1. It has been observed that various civil construction works like construction of stadium, hotel is being carried out inside the plant area. For the above constructions approximately 800 Cu.M of sand was stored near the construction site. It appears that the sand has been used extensively for various construction works since long for development of infrastructures inside the plant. The representatives of the plant were asked to produce the e-Transit Pass against the procurement of the sands, but they failed to produce the e-Transit Pass. The Competent Authority appraised the fact that, no e-Transit Passes has been generated from any sand quarry of Angul district

for transportation of sand to the plant since last one year. Hence, from the above facts it is clear that the procurement of sand for various civil constructions inside the plant area is not from the genuine source in any authorised manner.

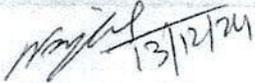
2. During verification of abandoned quarry lying inside the plant acquired area, it is observed that an old small quarry with no fresh excavation was noticed near Jamunda Jungle Village. Further, It is observed that quarrying activities was going on over a rocky hill of dimension approximately **(100m\*40m\*5m) without any valid mineral concession. The representatives of the plants failed to produce any supporting documents for the extraction. The material extracted from the un-lawful quarrying site was intended for being use in their development work. The extraction and transportation of such material is without lawful authority violating the provisions of OMMC Rule 2016.**
3. There is a hill over an area approximately 10 Acres with potential deposit of granites. But the source has been declared extinct after payment of only royalty by the plant without following due procedure. It is apprehended that the material from the wrongly made extinct source may be utilized by the company for their development work without authority of law.

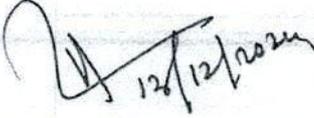
#### **Recommendation**

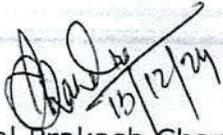
1. A details assessment of the construction works along with the estimate thereof relating to consumption of minor mineral shall be carried out by the Competent Authority.
2. The JSPL Officials to furnish all the details of the estimates where they should specify the quantity of minor mineral consumed for their construction/ infra-structure projects.
3. After evaluation of the quantity of minor mineral used for the development works inside the plant, materials found beyond the permitted quantity shall be charged with all statutory dues and

recovered from the Company basing on the market values of mineral and penalty as applicable thereof.

4. The cost price along with royalty additional charge EMF, DMF thereof of the sand dumped inside the plant premises without valid e-TP shall be recovered along with the penalty thereof from the Company.
5. The Competent Authority shall assess the quantity of boulders extracted from the quarrying site, without lawful authority and cost price of the illegally extracted boulders from the land inside the plant area shall be recovered from the Plant.
6. The Competent Authority may propose before the DSR Committee for inclusion of the potential sources lying inside the plant area, previously declared extinct, in the District Survey Report.
7. The Company may be instructed to procure any minor mineral from genuine source with valid e-TPs.

  
13/12/24  
Nimalendu N Singhdeo  
JDG(Tech), DoMM

  
12/12/2024  
Prashant Kumar Panda  
DDM, HQ, DoMG

  
12/12/24  
Badal Prakash Chandra  
ASO, DoMM

Date: 09.04.2025

To  
**The Dy Director Mines(I/C)**  
**Talcher Circle, Talcher.**

**Subject:** No legal action has been initiated till date by O/o The DDM, Talcher Circle, Talcher based on inquiry report (letter no.2843, dated 24.12-2024 shared by O/o The Director, Minor Minerals, Govt of Odisha.

**Reference:**

1- Letter No.441, dated 13-02-2025 from O/o The DDM, Talcher Circle to The Director Minor Minerals, Directorate of Mines & Geology, Govt of Odisha with subject title "Submission of report on allegation made by Satam Patnaik".

2- E-mail dt.13.02.2025 from Directorate of Mines & Geology, Odisha & Letter No.2843 dt.24.12.2024 of Director of Minor Minerals.

**Dear Sir,**

With reference to captioned subject & further with reference to mentioned references, please find details for your kind information & necessary action.

It is hereby mentioned in the said letter by The DDM, Talcher Circle that quantity assessment will be done by The Mining Officer-cum-Competent Authority, Minor Minerals, Angul after receiving data from JSPL/JSOL, Angul & as per the letter details was supposed to be received from JSPL/JSOL by 19-02-2025(as the company has prayed to allow 2 weeks time to submit the information vide their letter dt.05.02.2025, that is by 19-02-2025).

As assured by The DDM, Talcher Circle(through letter no. 441, dated 13-02-2025), The Mining Officer-cum-Competent Authority, Minor Minerals, Angul must have received valid data(procurement/consumption of minor minerals since it's inception) from JSPL/JSOL to get the quantity assessment done of boulders, aggregates, river sand & soil & further action must have taken to recover royalty payable towards minor minerals procured/ consumed by JSPL/JSOL, Angul since it's inception.

I hereby, request The Mining Officer-cum-Competent Authority, Minor Minerals, Angul to share details of quantity shared by JSPL/JSOL, Angul & further request to share methodology adopted to validate the quantity assessment & details of royalty payable calculation to keep the process transparent as it's a huge scam disclosed with the help of O/o The Director Minor Minerals, Directorate of Mines & Geology, Govt of Odisha.



**NOTE:** As per our observation JSPL/JSOL, Angul is still procuring minor minerals(boulders, aggregates, river sand & soil for it's on-going various project works) on a daily basis without any royalty & without any fear of Law.

Further delay may give/allow scope to the beneficiary company(JSPL/JSOL, Angul) to manipulate data & to suppress the scam by using its influence .

Looking forward for faster & proactive response to protect national interest & to act as per Law of The Land. Also, request to share outcome of the "Action Taken" on high priority to keep the matter transparent.

Thanking you

*Satam Patnaik*

**Satam Patnaik**

C/o: Shri Bala Krushna Pattanaik Trust

6th Lane, Amalapada,

Angul, Odisha

M: 8527070196

Email: [satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)

**Copy To:**

- 1- The Mining Officer-cum-Competent Authority, Minor Minerals, Angul
- 2- The Deputy Director(Tech-Geology)  
Directorate of Minor Minerals,  
Steel & Mines Department,  
Govt. of Odisha.
- 3- The Director Minor Minerals, Directorate of Mines & Geology, Steel & Mines  
Department, Govt of Odisha.
- 4- The Director Mines  
Steel & Mines Department,  
Govt of Odisha.
- 5- The Add. Chief Secretary,  
Steel & Mines Department,  
Govt of Odisha.
- 6- The Secretary - Revenue & Disaster Management, Govt of Odisha.
- 7- The Chief Secretary, Govt. of Odisha.
- 8- The RDC(ND), Sambalpur, Odisha.

- 9- The CGM(Land),IDCO,Bhubaneswar.
- 10- The DM & Collector, Angul.
- 11- The ADM(Revenue), Angul.
- 12- The Sub-Collector, Angul.
- 13- The LAO(General), Angul.
- 14- The Tehsildar, Chendiapad, Angul.
- 15- The Tehsildar, Banarpal, Angul.
- 16- The IIC, Industrial Police Station, Nisha, Angul.
- 17- The SDPO, Angul
- 18- The SP, Angul.
- 19- The Director, Vigilance Directorate, Odisha.
- 20- The Joint Director, Directorate of Enforcement, Zonal Office, Bhubaneswar, Odisha.
- 21- Hon'ble Chief Minister, Odisha.
- 22- Hon'ble Governor, Odisha
- 23- Hon'ble Chairperson, Lokayukta, Odisha



**OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER  
CIRCLE, TALCHER, DIST- ANGUL.**

No. 441 / Mines,

Date 13/02/2025.

To

The Director Minor Mineral,  
Directorate of Mines & Geology,  
Odisha, Bhubaneswar.

Sub: Submission of report on allegation made by Satam Patnaik.

Ref: E-mail dt.13.02.2025 from Directorate of Mines & Geology, Odisha &  
Letter No.2843 dt.24.12.2024 of Director of Minor Minerals.

Sir,

With reference to the letters on the subject cited above, I am to say that on receipt of inquiry report from the Directorate of Minor Minerals the Mining Officer-cum-Competent Authority, Minor Mineral, Angul District has been instructed vide this Office Letter No.2400 dt.26.12.2024 to take necessary followup action in this regard.

The vice president, Jindal Steel & Power Ltd. has been asked to furnish required information vide letter No.1334 dt.27.12.2024 by the Mining Officer-cum-Competent Authority, Minor Mineral, Angul. Further, the vice president, Jindal Steel & Power Ltd. has been directed by the undersigned vide this Office letter No.203/Mines dt.21.01.2025 & subsequent reminder vide No.330/Mines dt.03.02.2025 to furnish information on use minor minerals inside the plant. The licensee has prayed to allow 2 weeks time to submit the information vide their letter dt.05.02.2025.

The Mining Officer, Minor Mineral, Angul District is the competent authority for assessment of quantum of minor minerals used in construction work and assessment of quantity of boulders extracted from quarry site inside the plant acquired area of JSPL. Besides this, Competent Authority will also propose before the DSR committee for inclusion of potential source of minor mineral inside the plant acquired area if any.

I would like to apprise that sincere efforts are being made at this end to get the factual data from JSPL authority. All necessary followup actions shall be initiated by the Mining Officer-cum-Competent Authority, Minor Mineral, Angul District only after getting the details of minor minerals used inside the plant. The allegations made by the Petitioner regarding not taking action against JSPL with malafied intention by DDM, Talcher is quite unjust and baseless.

This is for favour of kind information and necessary action.

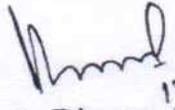
Yours faithfully,

  
13/02/2025  
Deputy Director Mines(I/c)  
Talcher Circle, Talcher.

-:2:-

Memo No. 442 /Mines Date 13/02/2025

Copy to Sri Satam Patnaik, C/o- Bala Krushna Patnaik Trust, 6<sup>th</sup> Lane, Amalapada, Angul, Odisha for information.

  
13/02/2025  
Deputy Director Mines(I/c)  
Talcher Circle, Talcher.

Memo No. 443 /Mines Date 13/02/2025

Copy submitted to the Collector & District Magistrate, Angul for favour of kind information.

  
13/02/2025  
Deputy Director Mines(I/c)  
Talcher Circle, Talcher.

**From:** Satam Patnaik <[satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)>

**Date:** 14 July 2025 at 11:39:45 AM IST

**To:** ddm Talcher <[ddm.talcher@orissaminerals.gov.in](mailto:ddm.talcher@orissaminerals.gov.in)>

**Cc:** [dfoangul@gmail.com](mailto:dfoangul@gmail.com), [rccf.angul@odisha.gov.in](mailto:rccf.angul@odisha.gov.in), [Dm-angul@nic.in](mailto:Dm-angul@nic.in), [Subcol.angul@nic.in](mailto:Subcol.angul@nic.in), [Admangul@nic.in](mailto:Admangul@nic.in), [tah.bana-od@nic.in](mailto:tah.bana-od@nic.in), [Laoangul@gmail.com](mailto:Laoangul@gmail.com), [cgmland@idco.in](mailto:cgmland@idco.in), [Rdcsbp@nic.in](mailto:Rdcsbp@nic.in), [Revsec.od@nic.in](mailto:Revsec.od@nic.in), [cso.ri@ori.nic.in](mailto:cso.ri@ori.nic.in), [Csodi@nic.in](mailto:Csodi@nic.in), [Cmo@nic.in](mailto:Cmo@nic.in), [govodisha@nic.in](mailto:govodisha@nic.in), [dirmms-rev@gov.in](mailto:dirmms-rev@gov.in), [mo.angul@gov.in](mailto:mo.angul@gov.in), [secy.moc@nic.in](mailto:secy.moc@nic.in), [steelminesmc3@gmail.com](mailto:steelminesmc3@gmail.com), [Adirmines\\_odisha@rediffmail.com](mailto:Adirmines_odisha@rediffmail.com), [dsmsec.or@nic.in](mailto:dsmsec.or@nic.in)

**Subject: Illegal Excavation and consumption of Stone & Soil from “Silamundia Pahada” is going on by Jindal Steel Power Limited (JSPL), Angul.**

**Date:** 14-07-2025

**To**  
**The Deputy Director Mines (DDM),**  
**Talcher Circle,**  
**Talcher**

**Subject:** Illegal Excavation and consumption of Stone & Soil from “Silamundia Pahada” is going on by Jindal Steel Power Limited (JSPL), Angul.

**Reference:**

- 1- W.P.(C) No.18172/2025: PIL Filed in Hon’ble High Court regarding Minor Mineral Scam of JSPL, Angul.(**Order Copy as Annexure-1**).
- 2- Odisha Minor Mineral Concession Rule, 2016 and amendments.
- 3- In pursuance to Letter No.2516 dtd.02.12.2024, a team, comprising of the following State Team members proceeded to DDM Talcher office for inquiry into the allegation filed against JSPL and JSOL on dated 05.12.2024.
- 4- Representation (through email) dated 02-07-2025 to The Director, Minor Minerals, Govt. of Odisha with subject title “No legal action has been initiated till date by The Mining Officer, Angul & The DDM, Talcher Circle, Talcher based on petition(through email) on dated 17-06-2025 regarding illegal soil Excavation & dumping by JSPL, Angul for his Road Construction work”.

**Respected Sir,**

With reference to captioned subject & mentioned references, please find details for your kind information & necessary action.

**Details of Silamundia Pahada:**

Name: Silamundia Pahada

Kisama: Parbat 1  
 Khata No.1  
 Plot No.298  
 Area: 2.94 Acre  
 Revenue Village: Jamunda jungle  
 GP: Badakerjang, Angul

**Abstract From Enquiry Report (Enquiry Dated 05-12-2024 by the team from O/o The Director, Minor Minerals):**

• During verification of abandoned quarry lying inside the plant acquired area, it is observed that an old small quarry with no fresh excavation was noticed near Jamunda Jungle Village. Further, It is observed that quarrying activities was going on over a rocky hill of dimension approximately (100m\*40m\*5m) without any valid permission taken from Steel & Mines Department or Revenue Department as per OMMC Rule 2016 & Amendments. The representatives of the plants failed to produce any supporting documents for the Minor Mineral excavation & consumption. The material extracted from the in-lawful quarry site was intended for being use in their development work. The extraction and transportation of such material is without lawful authority violating the provisions of OMMC Rule 2016.

**Sensed Violations:**

- 1- Forest Clearance: The Kisam of land is "Parbat-1" and the hill is covered with grown up trees.
- 2- Illegal Extraction had already been done by JSPL from the same hill without complying OMMC Rule, 2016 & Amendments.
- 3- Approved mining plan & EC not taken.
- 4- Quantity evaluation methodology has still not been completed by office of The DDM, Talcher Circle to do assessment of quantity of stone & soil and other minor mineral consumed.
- 5- Transit pass or e-transit pass has not been issued or approved by Tahasils and other competent authority.

**OMMC Rule,2016:** As per OMMC Rule, 2016 and amendments, if any one consuming soil, morram, sand, Stone boulder and other minor mineral for his construction work he must take permission with deposit of royalty and other government dues to state government. But in this case JSPL has completely violated the rules and regulations of state government.

**In view of the above facts the Project Company (JSPL) is a regular with intentional violator of OMMC Rule 2016 & Amendments and consuming minor minerals without taking any prior permission or deposits to state government. Due to this violations State Government losses Crores of Revenues and impacted to Environment for his illegal excavations.**

Concern Government officials of your department/ office must visit and seize the complained site and conduct a high-level inquiry to his entire plant acquired site for verification of Minor

Mineral consumption till 100% compliance of OMMC Rule, 2016 & Amendments and must seize all equipment's which are engaged for extraction of minor minerals by JSPL.

After filed/submitted repeated complains, petitions and evidences in your office, but you have not taken any action as per the OMMC Rule 2016 & Amendments and Criminal Law which will be encouraging others to adopt JSPL policy for consumption of Minor Minerals in unlawful manner.

### PRAYER

• Request to pass an order from office of your good self to stop extraction & procurement of minor minerals (soil & stone) from "Silamundia Pahada" by JSPL till 100% compliance of provisions, conditions & guidelines of Minor Mineral Act & Rules.

Looking forward to a prompt and positive response to safeguard national interests and ensure action is taken in accordance with the law of the land. I also request that the outcome of the action taken & all correspondence to JSPL be shared with the petitioner as a priority to maintain transparency in this matter.

Thanking you

Satam Patnaik  
C/o: Shri Bala Krushna Pattanaik Trust  
6th Lane, Amalapada,  
Angul  
Odisha  
M: 8527070196  
Email: [satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)

**Encl:** Copy of High Court Order of PIL [W.P.(C) No.18172/2025] regarding Minor Minerals Royalty Scam by JSPL, Angul.

### **Copy To:**

- 1- The Mining Officer, Angul
- 2- The Director, Directorate of Minor Minerals, Steel & Mines Department, Govt. of Odisha.
- 3- The Deputy Director(Tech-Geology)  
Directorate of Minor Minerals,  
Steel & Mines Department,  
Govt. of Odisha.
- 4- The Director Mines  
Steel & Mines Department,  
Govt of Odisha.

- 5- The Add. Chief Secretary,  
Steel & Mines Department,  
Govt of Odisha.
- 6- The Secretary - Revenue & Disaster Management, Govt of Odisha.
- 7- The Chief Secretary, Govt. of Odisha.
- 8- The RDC(ND), Sambalpur, Odisha.
- 9- The CGM(Land),IDCO,Bhubaneswar.
- 10- The DM & Collector, Angul.
- 11- The ADM(Revenue), Angul.
- 12- The Sub-Collector, Angul.
- 13- The LAO(General), Angul.
- 14- The Tehsildar, Banarpal, Angul.
- 15- The IIC, Industrial Police Station, Nisha, Angul.
- 16- The SDPO, Angul
- 17- The SP, Angul.
- 18- The DFO, Angul Division, Angul.
- 19- The RCCF, Angul Circle, Angul.
- 20- The Director, Vigilance Directorate, Odisha.
- 21- The Joint Director, Directorate of Enforcement, Zonal Office, Bhubaneswar, Odisha.
- 22- Hon'ble Chief Minister, Odisha.
- 23- Hon'ble Governor, Odisha
- 24- Hon'ble Chairperson, Lokayukta, Odisha.
- 25- The Sarpanch, Badakerjnag GP, Angul.

**From:** Satam Patnaik <[satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)>

**Date:** 7 August 2025 at 10:44:51 AM IST

**To:** [tah.bana-od@nic.in](mailto:tah.bana-od@nic.in)

**Cc:** [sarpanch.badakerjanggp@gmail.com](mailto:sarpanch.badakerjanggp@gmail.com), [Dm-angul@nic.in](mailto:Dm-angul@nic.in), [Subcol.angul@nic.in](mailto:Subcol.angul@nic.in), [Admangul@nic.in](mailto:Admangul@nic.in), [Rdcsbp@nic.in](mailto:Rdcsbp@nic.in), [Revsec.od@nic.in](mailto:Revsec.od@nic.in), [Csodi@nic.in](mailto:Csodi@nic.in), Roopa Roshan Sahu JS To CM

[cmo@nic.in](mailto:cmo@nic.in), [govodisha@nic.in](mailto:govodisha@nic.in), [cgmland@idco.in](mailto:cgmland@idco.in), Sukesmita Majhi

[mo.angul@od.gov.in](mailto:mo.angul@od.gov.in), ddm Talcher

[ddm.talcher@orissaminerals.gov.in](mailto:ddm.talcher@orissaminerals.gov.in), [IIC.indstps@odishapolice.gov.in](mailto:IIC.indstps@odishapolice.gov.in), [Spang.odpol@nic.in](mailto:Spang.odpol@nic.in)

**Subject: Road Construction done on Govt Land (forcefully & unlawfully) and illegal extraction of stone & soil from the said land done by JSPL, Angul.**

**Date:** 07-08-2025

**To**

**The Tahsildar**

**Banarapal, Angul.**

**Subject:** Road Construction done on Govt Land (forcefully & unlawfully) and illegal extraction of stone & soil from the said land done by JSPL, Angul.

**Reference:**

1- Notification (letter no. 21855. Dated 06-07-2024) by The Add Chief Secretary, Revenue & Disaster Management Department, Govt of Odisha to All Collectors regarding “ Optimum management of land resources and removal of encroachment of Govt Land“. **(Annexure-I)**

2- Letter No.1993. Dated 31-07-2025 from office of The Mining Officer, Angul regarding joint inspection with regards to representation dated 14-07-2025.

3- Representation to The DDM, Talcher Circle dated 14-07-2025 with subject title " Illegal Excavation and consumption of Stone & Soil from “Silamundia Pahada”is going on by Jindal Steel Power Limited (JSPL), Angul.

**Dear Sir,**

With reference to captioned subject & mentioned references, please find details for your kind information & necessary action.

**Details of Silamundia Pahada:**

Name: Silamundia Pahada

Kisama: Parbat 1

Recorded Tenant(RT): Sarkar

Khata No.1

Plot No.298

Area: 2.94 Acre

Revenue Village: Jamunda jungle

GP: Badakerjang, Angul

**Details about the matter:**

1- As per letter from The MO, Angul joint inspection (regarding illegal mining from said site/land) done on 01-08-2025 by Mining Officials, Revenue officials, JSPL representatives & village representatives.

2- The Land Belongs to Sarkar(Govt): During joint inspection, it is found (as per revenue record) that Recored Tenant(RT) of the said land is Sarkar, it means it's a Govt Land.

3- Illegal Construction in Govt Land: JSPL has done construction of road on the said Govt Land illegally & forcefully without obtaining any valid permission was taken from competent authority.

4- Extraction of Stone & Soil from the said Govt Land: JSPL has done extraction of stone & soil from the Sadi Govt Land without any valid permission was taken from competent authority.

**Observation:** It is found that JSPL had done construction on the said Govt Land illegally & forcefully and had also done extraction of stone & soil illegally & unlawfully from the said Govt land without any permission/approval from any competent authorities.

**PRAYER:**

- Requesting for closure of the road constructed by JSPL, Angul on the said Govt land with immediate effect.
- Requesting for demarcation (with pillar posting) of the entire Govt land & removal of encroachment as per Law of The Land.
- Request to initiate legal action against JSPL, Angul for encroachment of Govt Land, illegal construction on Govt Land & illegal extraction of Stone & Soil from the said Govt Land.

Looking forward to a prompt and positive response to safeguard national interest and ensure action is taken in accordance with the law of the land. I also request that the outcome of the action taken & all correspondence to JSPL be shared with the petitioner as a priority to maintain transparency in this matter.

Thanking you

Satam Patnaik  
C/o: Shri Bala Krushna Pattanaik Trust  
6th Lane, Amalapada,  
Angul

Odisha

M: 8527070196

Email: [satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)

**Encl:** Duly signed representation attached .

**Copy To:**

- 1- The DM & Collector, Angul.
- 2- The ADM(Revenue), Angul.
- 3- The Sub-Collector, Angul.
- 4- The LAO(General), Angul.
- 5- The Revenue Inspector(RI), Badakerjang, Angul.
- 6- The RDC(ND), Sambalpur, Odisha.
- 7- The Secretary,Revenue & Disaster Management, Govt of Odisha.
- 8- The Chief Secretary, Govt. of Odisha.
- 9- The CGM(Land),IDCO,Bhubaneswar.
- 10- The Mining Officer-cum-Competent Authority, Minor Mineral, Angul.
- 11- The Deputy Director Mines (DDM),  
Talcher Circle,Talcher.
- 12- The Director, Directorate of Minor Minerals, Steel & Mines Department,  
Govt. of Odisha.
- 13- The Director Mines  
Steel & Mines Department,  
Govt of Odisha.
- 14- The Add. Chief Secretary,  
Steel & Mines Department,  
Govt of Odisha.
- 15- The IIC, Industrial Police Station, Nisha, Angul.
- 16- The SDPO, Angul
- 17- The SP, Angul.
- 18- Hon'ble Chief Minister, Odisha.
- 19- Hon'ble Governor, Odisha
- 20- The Sarpanch, Badakerjnag GP, Angul.

GOVERNMENT OF ODISHA  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT

\*\*\*\*\*

No. RDM-LRGEB-POLICY-0001-2024-21835-R&DM, dated 06-Jul-2024

From

Sri Satyabrata Sahu, IAS

Additional Chief Secretary to Government

To

All Collectors

**Sub: Optimum management of land resources and removal of encroachment**

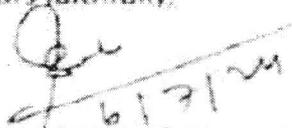
Madam/Sir,

With reference to the subject cited above, I am to say that concerns have been raised by Government on large scale encroachments at a high level meeting. It is pertinent to mention that one of our primary work is optimum management of land resources and allocation of adequate land to developmental purpose & different sectors of economy. However, due to encroachment of Government land in both urban & rural areas, at times, smooth allocation of land for developmental purpose is impaired. Moreover, the opportunity cost of encroached Government land is unrealized in such cases. Also, the concomitant litigation arising out of illegal encroachment remains a challenge to all of us.

Hence, you are requested to make a realistic survey of rural and urban encroachments and remove encroachments as per extant rules. Consequent upon removal of such encroachments, you are further requested to protect such Government land by suitable fence and conspicuously displayed board by utilizing the funds received in your district for the same purpose. In case of inadequacy of fund for the same purpose, the same may be communicated to this Department immediately.

An action taken report on the above shall be sent to this Department on each fortnight in the enclosed proforma. This may be treated as "Most Urgent"

Yours faithfully,



Additional Chief Secretary to Government



By e-mail

**OFFICE OF THE DEPUTY DIRECTOR MINES.TALCHER CIRCLE TALCHER.  
DIST: ANGUL.**

Letter No. 2159 /Mines, Dated, 10 / 09 /2025

To

Sri Satam Patnaik  
C/o:- Shri Bala Krushna Pattanaik Trust'  
6<sup>th</sup> Lane, Amalapada, Dist: Angul.  
Email id: satam.patnaik@gmail.com

Sub: Your representation dtd.14.07.2025 regarding- illegal excavation and consumption of stones and soil from Silamundia Pahada done by JSPL, Angul.

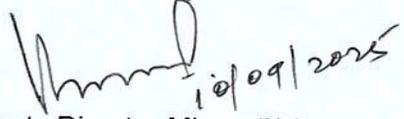
Sir,

With reference to the subject cited above, I am enclosing herewith the joint field enquiry report conducted by Mining staff (Minor Minerals), Angul District and the RI, Badakerjang, Angul on dtd.08.08.2025 at Silamundia Pahada, Badakerejang Mouza, Angul against your representation dtd.14.07.2025.

This is for your information and necessary action.

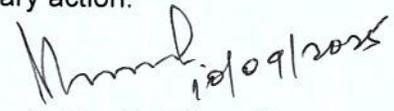
Encl: As above.

Yours faithfully,

  
Deputy Director Mines (I/c),  
Talcher Circle, Talcher.

Memo No 2160 /Mines, Dated 10 / 09 /2025

Copy submitted to the Asst. Collector, P.G. Cell, Angul vide their memo No.3766/PGC, Dt-31.07.2025, for kind information and necessary action.

  
Deputy Director Mines (I/c),  
Talcher Circle, Talcher.

46  
16/08/2025



**GOVERNMENT OF ODISHA**  
**OFFICE OF THE DEPUTY DIRECTOR MINES, TALCHER CIRCLE, TALCHER**  
**ANGUL DISTRICT**

E-mail: [mo.angul@od.gov.in](mailto:mo.angul@od.gov.in)

Letter No. 2141 /MM

Date 14.08.2025

To,

Deputy Director Mines,  
Talcher circle, Talcher.

Sub: Submission of Joint Field Enquiry Report on petition regarding alleged illegal excavation from Silamundia Pahada by JSPL, Angul.

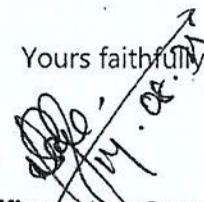
Ref: Office order vide Letter No. 1748, dated 14.07.2025 of DDM, Talcher. 440 no. 1149  
on dt. 08-08-25

Sir,

In inviting a reference to the subject cited above, the Joint Field Enquiry Report conducted on 01.08.2025 at Silamundia Pahada, Badakerejang Mouza, in connection with the petition filed by Sri Satam Pattanaik, is submitted herewith for kind information and necessary action.

Encl: Annexure – Joint Field Enquiry Report

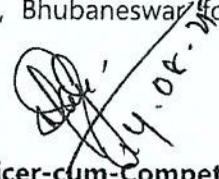
Yours faithfully,

  
Mining Officer-cum-Competent Authority,  
Minor Mineral, Angul District.

Memo No. 2142 /MM

Date 14.08.2025

Copy submitted to Director of Minor Mineral Odisha, Bhubaneswar for favour of kind information.

  
Mining Officer-cum-Competent Authority,  
Minor Mineral, Angul District.



**FIELD MEMORANDUM**

As per the office order vide Letter No.1748on dtd. 14.07.25 of DDM, Talcher on the petition filed by Sri Satam Patnaik, a joint field enquiry was undertaken in presence of JSPL officials on Dt.01.08.25 at Silamundia Pahada, under Badakerejang Mouza of Angul District. The joint team comprised as follows along with the informant Sri Satam Pattnaik:

- Mining Officer, Minor Mineral, Angul
- Junior Mining Officer, Angul
- Revenue Inspector, Badakerejang, Banarpal Tahasil

**LAND SCHEDULE:**

Plot No.	Khata No.	Area (Ac/Ha)	Kisam	Village	Gram Panchyat
298	1	2.94 Ac/ 1.19 Ha	Parbat 1	Jamunda jungle	Badakerjang

**SUBJECT:**

As per the petition Filed by Sri Satam Pattanaik on Dt.14.07.2025 concerns raised regarding the illegal Excavation & Consumption of Stone & Soil from Silamundia Pahada Jindal Steel Power Limited (JSPL), Angul. The petitioner alleges that quarrying activity was going over a rocky hill of dimension approximately 100m x 40m x 5m area without any valid permission taken from the Steel & Mines Department or other concerned departments as per OMMC Rule 2016 & Amendments. A copy of petition is enclosed herewith for reference.



**OBSERVATION:**

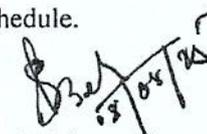
- i. A road has been constructed by cutting through the Silamundia Pahada, altering the natural slope and terrain. This appears to have done to facilitate vehicle movement possibly related to Minor Mineral Transportation. (Photo copies enclosed)
- ii. It is observed that during our joint field inquiry excavation and extraction of Minor Mineral was conducted at the alleged site. Our team cross-checked the site and measuring 100Mtr x 40Mtr x 5Mtr area was excavated. As per our joint field verification we found that Silamundia Pahada was under JSPL's possession. (Photo copies enclosed)
- iii. About the enquiry regarding illegal excavation & Consumption of Minor Mineral as per the petition filed by Sri Satam Patnaik, Mr. Sujit Kumar Pradhan, Vice President (Land Acquisition & Public Relations) of JSPL, stated that no prior approval or permit or Royalty Clearance had been obtained from any competent authority before commencement of the road construction work and consumption of Minor Mineral at the said site.
- iv. The JSPL representative was unable to furnish valid documentation or work orders and engaged vehicle details for either the extraction process or the details of the extracted materials.
- v. It is pertinent to note that during a prior visit by the State team on dtd.05.12.2024 in connection with a similar petition filed by the same complainant against JSPL and JSOL, it was observed that quarrying activity had been carried out over a rocky hill of similar dimensions of 100m x 40m x 5m area without any valid mineral extraction permission. The earlier inspection report is enclosed herewith for reference.
- vi. After verification of the land schedule through Bhulekh portal, it is found that the land belongs to Govt. of Odisha (copy enclosed). In this regard, a communication has been issued vide Letter No.2097 on dtd 08.08.25 to the Tahsildar –cum- Executive Magistrate, Banarpal to kindly convey the ownership status of the land.

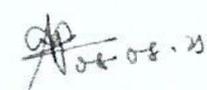
**RECOMMENDATION:**

1. JSPL officials to furnish all the details of excavation and utilization of Minor Minerals.
2. JSPL officials to submit an affidavit stating, not to conduct any further illegal Minor Mineral Excavation & Consumption without taking prior approval from the concern Authority.
3. Penalty to be imposed and/or necessary legal proceedings to be initiated against JSPL after receiving details of the status of the said land from Tahasildar Banarpal.
4. After receipt of all records from JSPL and details of the status of the said land from Tahasildar Banarpal, evaluation of all records to be done in respect to the our joint field inquiry and if the deviation found beyond the permitted quantity then JSPL shall be charged with all statutory dues (Royalty, Addl Royalty, DMF, EMF etc) and recovered to be done basing on the market value of mineral and penalty as applicable thereof.
5. Plantation to be done at Silamundia Pahada excavation site to restore the destroyed vegetation.

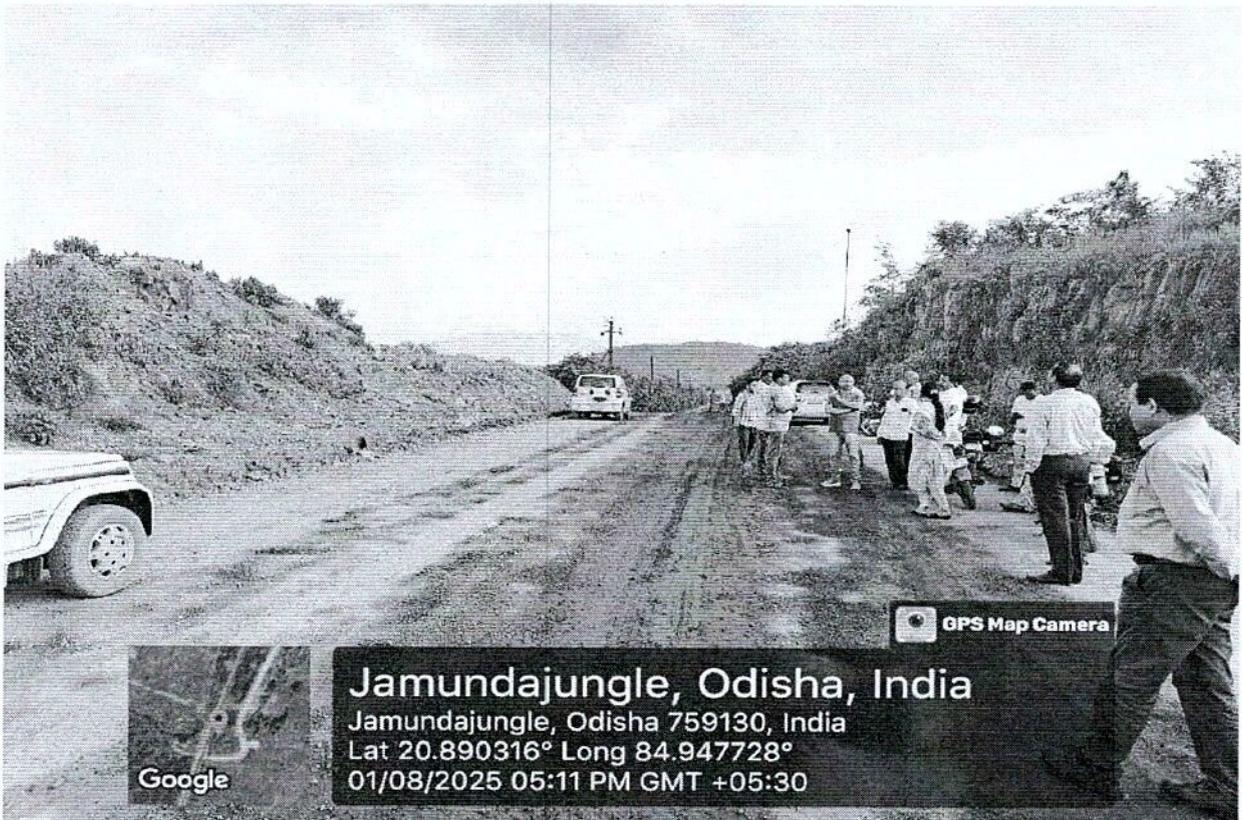
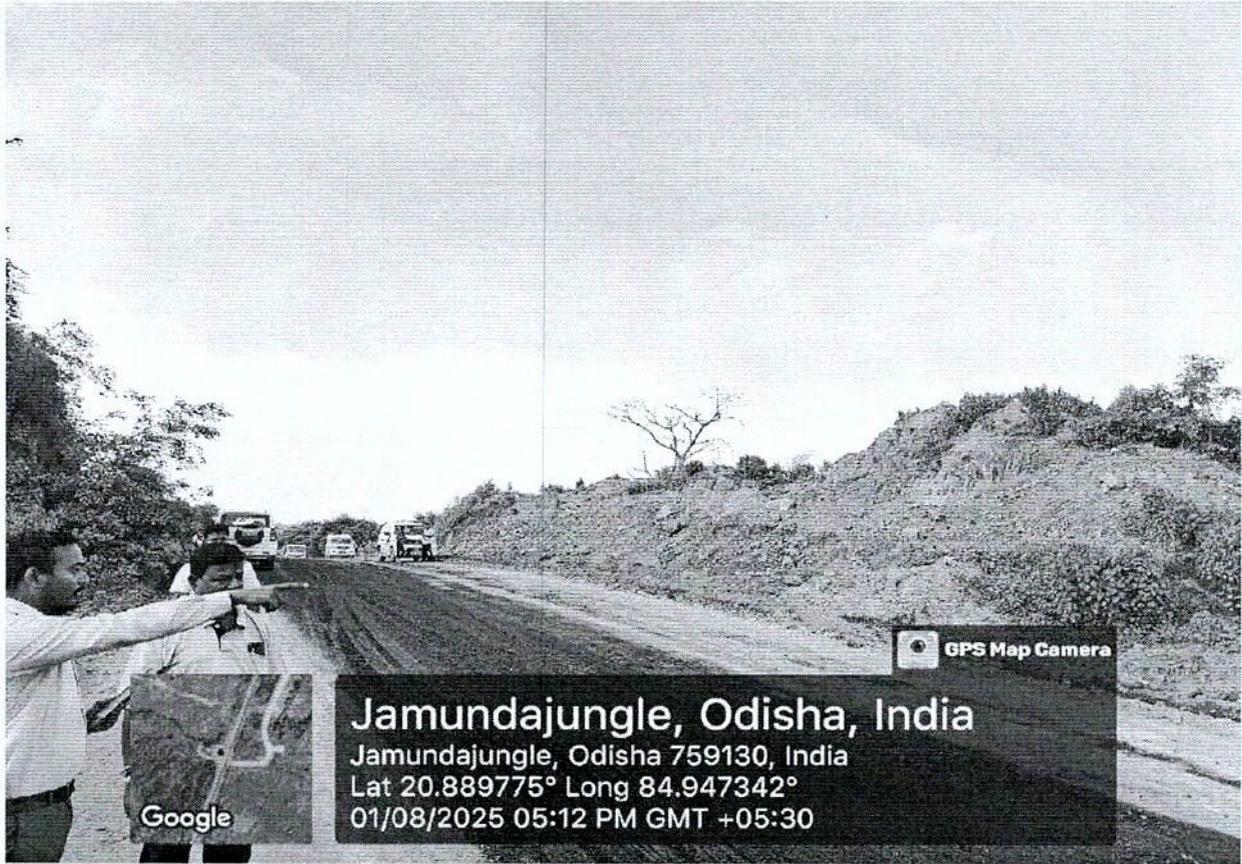
Enc. Annexure1-Photographs, Annexure2-Copy of Petition, Annexure3-State team inspection report, Annexure4-Land Schedule.

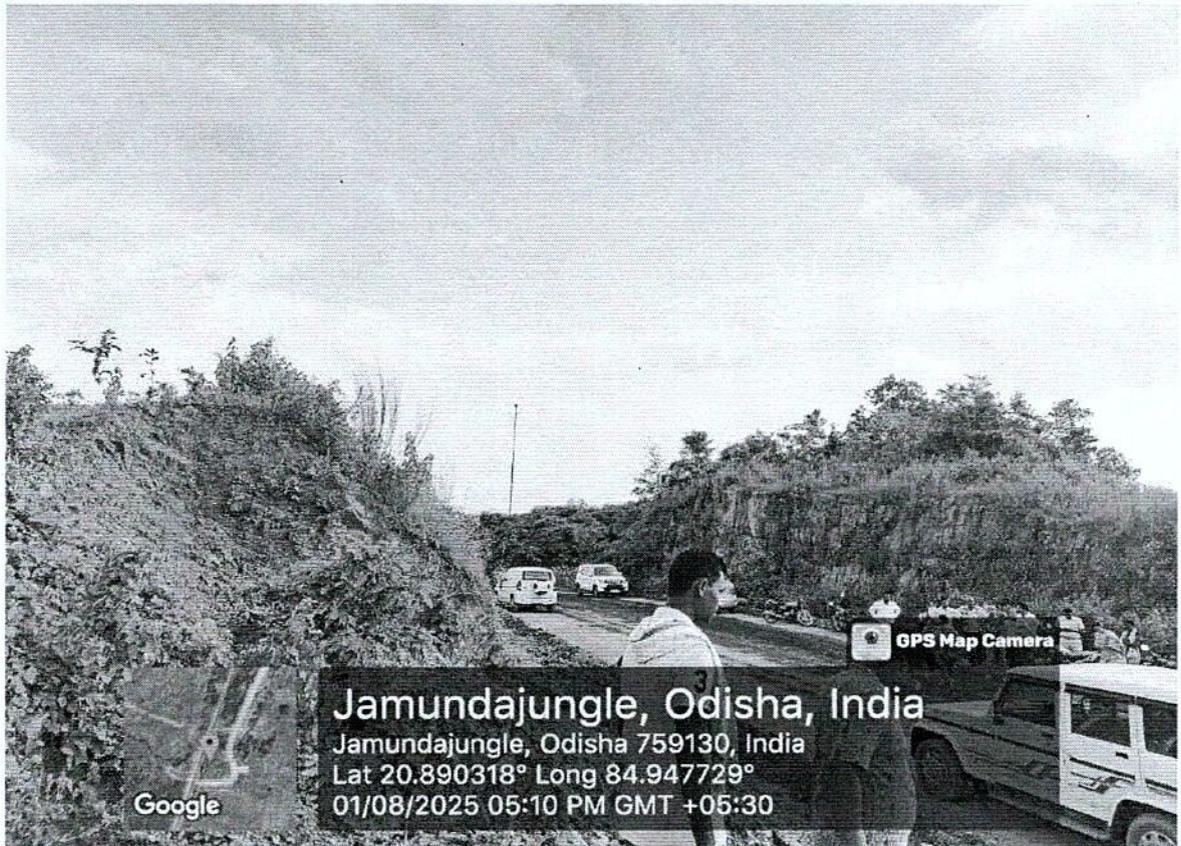
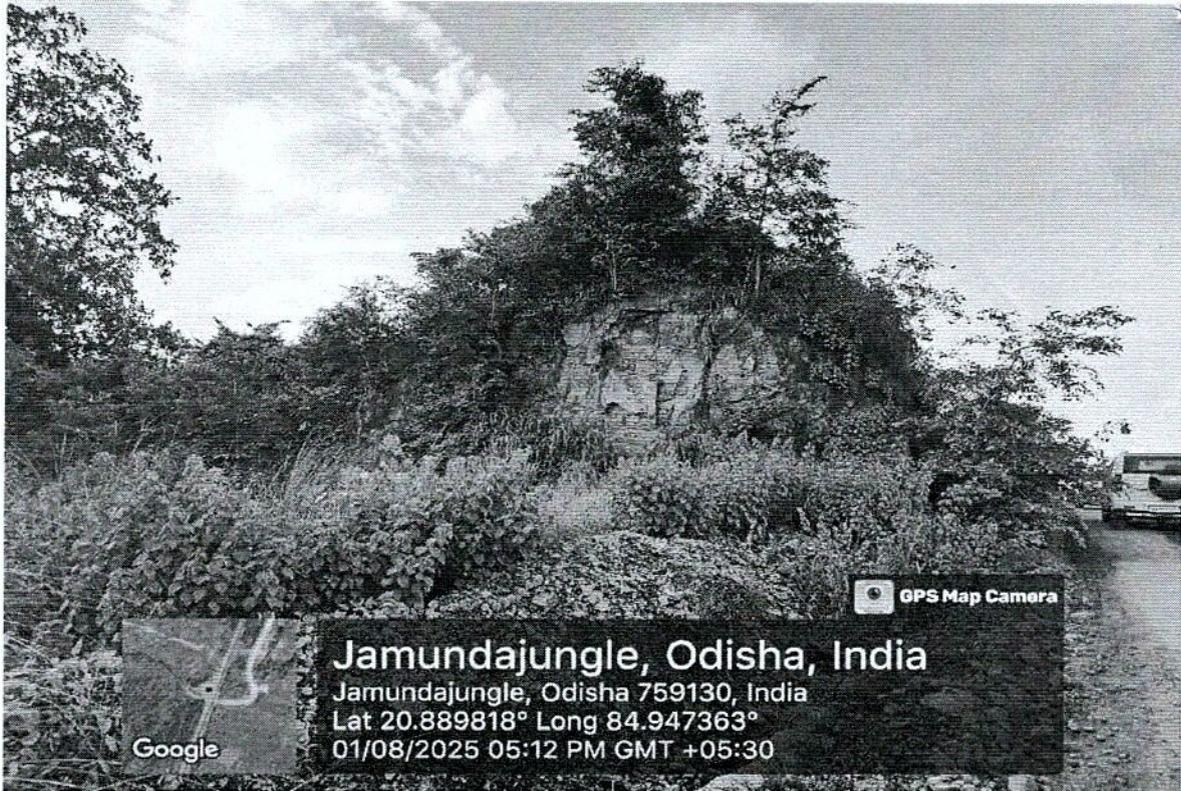
  
Mining officer, minor mineral  
Mining Officer  
Angul District  
Deputy Director Mines, Talcher

  
Junior Mining officer

  
R.I, Badakerjang, Angul.  
Revenue Inspector  
Badakerjang

Annexure-1





**Annexure-2**

**Date:** 14-07-2025

**To**  
**The Deputy Director Mines (DDM),**  
**Talcher Circle**  
**Talcher**  
**Odisha**

**Subject:** Illegal Excavation and consumption of Stones and Soil from "Silamundia Pahada" is being done by Jindal Steel Power Limited (JSPL), Angul.

**Reference:**

- 1- W.P.(C) No.18172/2025: PIL Filed in Hon'ble High Court regarding Minor Mineral Scam of JSPL, Angul. (**Order Copy as Annexure-1**).
- 2- Odisha Minor Mineral Concession Rule, 2016 and amendments.
- 3- In pursuance to Letter No.2516 dtd.02.12.2024, a team, comprising of the following State Team members proceeded to DDM Talcher office for inquiry into the allegation filed against JSPL and JSOL dated 05.12.2024.
- 4- Representation (through email) dated 02-07-2025 to The Director, Minor Minerals, Govt. of Odisha with subject title "No legal action has been initiated till date by The Mining Officer, Angul & The DDM, Talcher Circle, Talcher based on petition (through email) dated 17-06-2025 regarding illegal soil Excavation & dumping by JSPL, Angul for his Road Construction work".

**Respected Sir,**

This is in reference to the captioned subject and mentioned references, please find the details for your kind information and necessary action.

**Details of Silamundia Pahada:**

Name: Silamundia Pahada  
Kisama: Parbat 1  
Khata No.1  
Plot No.298  
Area: 2.94 Acre  
Revenue Village: Jamunda jungle  
GP: Badakerjang, Angul, Odisha

**Abstract from Enquiry Report (Enquiry dated 05-12-2024 by the team from O/o The Director, Minor Minerals):**

• During verification of abandoned quarry lying inside the plant acquired area, it is observed that an old small quarry with no fresh excavation was noticed near Jamunda Jungle Village. Further, it is observed that quarrying activities was going on over a rocky hill of dimension approximately (100m\*40m\*5m) without any valid permission taken from the Steel & Mines Department or Revenue Department as per OMMC Rule 2016 & Amendments. The representatives of the plants failed to produce any supporting documents for the Minor Mineral excavation and consumption. The material extracted from the in-lawful quarry site was intended for being use in their development work. The extraction and transportation of such material is without lawful authority violating the provisions of OMMC Rule 2016.

**Sensed Violations:**

- 1- Forest Clearance: The Kisam of land is "Parbat-1" and the hill is covered with grown up trees.
- 2- Illegal Extraction had already been done by JSPL from the same hill without complying OMMC Rule, 2016 & Amendments.
- 3- Approved mining plan & EC not taken.
- 4- Quantity evaluation methodology has still not been completed by office of The DDM, Talcher Circle to do assessment of quantity of stone & soil and other minor mineral consumed.
- 5- Transit pass or e-transit pass has not been issued or approved by Tahsils and other competent authority.

**OMMC Rule, 2016:** As per OMMC Rule, 2016 and amendments, if any one consuming soil, morram, sand, Stone boulder and other minor mineral for his construction work he must take permission with deposit of royalty and other government dues to state government. But in this case JSPL has completely violated the rules and regulations of the State Government.

**In view of the above facts the Project Company (JSPL) is a regular with intentional violator of OMMC Rule 2016 & Amendments and consuming minor minerals without taking any prior permission or deposits to the State Government. Due to this violations State Government Losses Crores of Revenues and impacted to Environment for this illegal excavations.**

Concern Government officials of your department/ office must visit and seize the complained site and conduct a high-level inquiry to his entire plant acquired site for verification of Minor Mineral consumption till 100% compliance of OMMC Rule, 2016 & Amendments and must seize all equipment's which are engaged for extraction of minor minerals by JSPL.

After filed/submitted repeated complains, petitions and evidences in your office, you have not taken any action as per the OMMC Rule 2016 & Amendments and Criminal Law which will be encouraging others to adopt JSPL policy for consumption of Minor Minerals in unlawful manner.

**PRAYER**

- Request to pass an order from office of your good self to stop extraction & procurement of minor minerals (soil & stone) from "Silamundia Pahada" by JSPL till 100% compliance of provisions, conditions & guidelines of Minor Mineral Act & Rules.

Looking forward to a prompt and positive response to safeguard national interests and ensure action is taken in accordance with the law of the land. I also request that the outcome of the action taken and all correspondence to JSPL be shared with the petitioner as a priority to maintain transparency in this matter.

Thanking you,

Yours Faithfully,

*Satam Patnaik*

Satam Patnaik  
C/o: Shri Bala Krushna Pattanaik Trust.  
6th Lane, Amalapada,  
Angul, Odisha,  
M: 8527060196  
Email: [satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)

**Encl:** Copy of High Court Order of PIL [W.P.(C) No.18172/2025] regarding Minor Minerals Royalty Scam by JSPL, Angul.

**Copy To:**

- 1- The Mining Officer, Angul, Odisha
- 2- The Director, Directorate of Minor Minerals, Steel & Mines Department, Govt. of Odisha
- 3- The Deputy Director(Tech-Geology), Directorate of Minor Minerals,Steel & Mines Dept. Govt. of Odisha
- 4- The Director Mines, Steel & Mines Department, Govt. of Odisha
- 5- The Add. Chief Secretary, Steel & Mines Department, Govt. of Odisha
- 6- The Secretary - Revenue & Disaster Management, Govt. of Odisha
- 7- The Chief Secretary, Govt. of Odisha
- 8- The RDC(ND), Sambalpur, Odisha
- 9- The CGM(Land), IDCO,Bhubaneswar, Odisha
- 10- The DM & Collector, Angul, Odisha
- 11- The ADM(Revenue), Angul, Odisha
- 12- The Sub-Collector, Angul, Odisha
- 13- The LAO(General), Angul, Odisha
- 14- The Tehsildar, Banarpal, Angul, Odisha
- 15- The IIC, Industrial Police Station, Nisha, Angul, Odisha
- 16- The SDPO, Angul, Odisha
- 17- The SP, Angul, Odisha
- 18- The DFO, Angul Division, Angul, Odisha
- 19- The RCCF, Angul Circle, Angul, Odisha
- 20- The Director, Vigilance Directorate, Odisha.
- 21- The Joint Director, Directorate of Enforcement, Zonal Office, Bhubaneswar, Odisha
- 22- Hon'ble Chief Minister, Odisha
- 23- Hon'ble Governor, Odisha
- 24- Hon'ble Chairperson, Lokayukta, Odisha
- 25- The Sarpanch, Badakerjua GP, Angul, Odisha



IN THE HIGH COURT OF ORISSA AT CUTTACK

WP(C) No.18172 of 2025

Satam Patnaik ... **Petitioner**  
*Mr. Sunil J Mathews, Advocate*  
 -Versus-  
 State of Odisha and others ... **Opposite Parties**  
*Ms. Suman Pattanayak,*  
*Additional Govt. Advocate*

**CORAM:**  
**THE HON'BLE THE CHIEF JUSTICE**  
**AND**  
**THE HON'BLE MR. JUSTICE MURAHARI SRI RAMAN**

Order No. ORDER  
 10.07.2025

01. The matter is taken up through Hybrid mode.
2. Since Ms. Suman Pattanayk, learned Additional Government Advocate accepts notice on behalf the Opposite Party Nos.1, 3, 4, 5, 6, 7, 8, 10, 11, 12, 13, 14, 15, 16, and 17, adequate number of copies of the writ petition be served on her within three working days.
3. Issue notice to the Opposite Party Nos. 2 and 9 by registered post/ speed post with A.D., requisites for which shall be filed within three working days. In the event of furnishing such requisites within period stipulated, the Office shall send the notice to the said Opposite Parties by fixing a short returnable date.
4. List this matter on 31<sup>st</sup> July, 2025.

Signature Not Verified

Digitally Signed  
 Signed by: ASWINI KUMAR SATHY  
 Designation: Personal Assistant  
 (Secretary-in-Charge)  
 Reason: Authentication  
 Location: ORISSA HIGH COURT,  
 CUTTACK  
 Date: 11-Jul-2025 18:21:00  
 Aswini

(Harish Tandon)  
 Chief Justice

(M.S. Raman)  
 Judge

## Annexure3

By Email



**DIRECTORATE OF MINOR MINERALS  
STEEL & MINES DEPARTMENT, GOVERNMENT OF ODISHA  
Block No.06, Ground floor, Lokseva Bhawan, Bhubaneswar-751001  
(e-mail:dirmms-rev@gov.in)**

File No. DOMM-DMM-MISC-0284-2024 *2843* Date: *24/12/2024*

From

Sri K. Sudarshan Chakravarty, IAS  
Director, Minor Minerals

To

The DDM, Talcher  
The MO, Angul

Sub. Inquiry report on allegation filed by Sri Satam Patnaik, against JSPL & JSOL Plant under Chhendipada Tahasil & Banarpal Tahasil.

Madam/Sir,

In inviting a reference to the subject cited above, I am to say that, a Team comprising officials of Directorate of Minor Minerals had proceeded to DDM, Talcher office for inquiry into the allegation against JSPL & JSOL on dated 05.12.2024.

The Team has submitted the report and report is attached herewith for taking further appropriate action and to submit compliance report thereof to this Directorate as well as Steel and Mines Department.

This may please be treated as "Urgent".

Encl : As above.

Yours Sincerely,

*[Signature]*  
Director, Minor Minerals

Memo No. *2844* Date *24/12/2024*

Copy forwarded to Sr. P.S to Additional Chief Secretary, Steel and Mines Department for kind information of Additional Chief Secretary.

*[Signature]*  
Director, Minor Minerals



DOMM-DMM-MISC-0284-2024/01/2024

**INQUIRE REPORT ON ALLEGATION FILED BY SRI SATAM PATNAIK,  
ANGUL AGAINST JSPL & JSOL PLANT UNDER CHHENDIPADA  
TAHASIL AND BANARPAL TAHASIL.**

In pursuance to Letter No.2516 dtd.02.12.2024, a team, comprising of the following members proceeded to DDM Talcher office for inquiry into the allegation filed against JSPL and JSOL on dated 05.12.2024.

1. Sri N.N Singhdeo, JDG (Tech.), DoMM
2. Sri P. K Panda, DDM, DoMG
3. Sri BadalPrakash Chandra, ASO DoMM

The Team verified the documents relating to the above allegation in the Office of DDM, Talcher. Further the team along with the Controlling Authority and Competent Authority of the District proceeded to the Plant area of JSPL & JSOL for verification of ongoing civil construction and procurement of sand for the civil construction, accompanied by the representative of the Plant Sri Sujit Kumar Pradhan, AVP and Sri Sangram Keshari Mishra, AGM.

The Team further proceeded to the abandoned stone quarry inside the plant acquired area in Jamunda Jungle Village and nearby potential stone sources inside the plant.

**Observation**

1. It has been observed that various civil construction works like construction of stadium, hotel is being carried out inside the plant area. For the above constructions approximately 800 Cu.M of sand was stored near the construction site. It appears that the sand has been used extensively for various construction works since long for development of infrastructures inside the plant. The representatives of the plant were asked to produce the e-Transit Pass against the procurement of the sands, but they failed to produce the e-Transit Pass. The Competent Authority appraised the fact that, no e-Transit Passes has been generated from any sand quarry of Angul district

for transportation of sand to the plant since last one year. Hence, from the above facts it is clear that the procurement of sand for various civil constructions inside the plant area is not from the genuine source or in any authorised manner.

2. During verification of abandoned quarry lying inside the plant acquired area, it is observed that an old small quarry with no fresh excavation was noticed near Jamunda Jungle Village. Further, It is observed that quarrying activities was going on over a rocky hill of dimension approximately **(100m\*40m\*5m) without any valid mineral concession. The representatives of the plants failed to produce any supporting documents for the extraction. The material extracted from the un-lawful quarrying site was intended for being use in their development work. The extraction and transportation of such material is without lawful authority violating the provisions of OMMC Rule 2016.**
3. There is a hill over an area approximately 10 Acres with potential deposit of granites. But the source has been declared extinct after payment of only royalty by the plant without following due procedure. It is apprehended that the material from the wrongly made extinct source may be utilized by the company for their development work without authority of law.

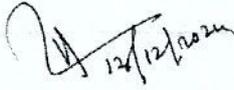
**Recommendation**

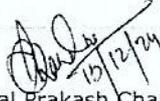
1. A details assessment of the construction works along with the estimate thereof relating to consumption of minor mineral shall be carried out by the Competent Authority.
2. The JSPL Officials to furnish all the details of the estimates where they should specify the quantity of minor mineral consumed for their construction/ infra-structure projects.
3. After evaluation of the quantity of minor mineral used for the development works inside the plant, materials found beyond the permitted quantity shall be charged with all statutory dues and

recovered from the Company basing on the market values of mineral and penalty as applicable thereof.

4. The cost price along with royalty additional charge EMF, DMF thereof of the sand dumped inside the plant premises without valid e-TP shall be recovered along with the penalty thereof from the Company.
5. The Competent Authority shall assess the quantity of boulders extracted from the quarrying site, without lawful authority and cost price of the illegally extracted boulders from the land inside the plant area shall be recovered from the Plant.
6. The Competent Authority may propose before the DSR Committee for inclusion of the potential sources lying inside the plant area, previously declared extinct, in the District Survey Report.
7. The Company may be instructed to procure any minor mineral from genuine source with valid e-TPs.

  
Nimalendu N Singhdeo  
JDG(Tech), DoMM

  
Prashant Kumar Panda  
DDM, HQ, DoMG

  
Badal Prakash Chandra  
ASO, DoMM

Annexure-4



**BHULERN**

LAND RECORDS WEB PORTAL OF ODISHA



Schedule I Form No 39-A

**ଖତିୟାନ**

ଖତିୟାନ : ଗମୁଗ୍ରା ଗଙ୍ଗା

ପଞ୍ଚାୟତ : ଉର୍ଦ୍ଧାପାଳ

ଥାନ : ଭରପା

ପଞ୍ଚାୟତ ନମ୍ବର :

ସାଧନ ନମ୍ବର : 59

ଶିଳ୍ପ : ଗମୁଗ୍ରା

ଖତିୟାନର ନାମ ଓ ଡେକୋର ବା ଖତିୟାନର ପ୍ରକାର ନମ୍ବର		ଖତିୟାନ ପଞ୍ଚାୟତ ପ୍ରଥମ ଶାସନ ଡେକୋର ନମ୍ବର 1				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		1				
2) ପ୍ରକାର ନାମ, ପିଲାର ନାମ, ଯାଚି ଓ ବନ୍ଦପ୍ରକାର		ପରକାର				
3) ଗ୍ରହ						
4) ଯେଉଁ:	ଉପକାର	ଉପକାର	ସେତୁ	ନିମ୍ନର ସେତୁ ଓ ଅନ୍ୟାନ୍ୟ ସେତୁ ଯାଚି ରଖି ଥାଏ	ନୋଟ	5) ବୃତ୍ତାନ୍ତନିତ୍ୟାନ୍ତର ଉପକାର ବିବରଣୀ
6) ବିଭେଦ ଗମୁଗ୍ରା ଗଙ୍ଗା ଉପରେ ରଖି ଥାଏ		<p>କିଛି କେ ନଂ 157/03 ଡ୍ରମ୍ପ ଖାତା 279/382 କୁ ଚଳି ଏ 0.04 କିଲୋକେ ନଂ 297, 299, 301, 302, 303, 304 , 305/05-06 ଡ୍ରମ୍ପ ଖାତା 279/383, 384 385, 386, 387, 388, 389 କୁ ପୁର 875 ରୁ ପ୍ରକାଶ ଖାତା କୁ ଏ 0.04 କିଲୋକେ ଉପକାର । କିଛି କେ ନଂ 118, 130, 131, 132, 134, 135, 136, 207/06 ଡ୍ରମ୍ପ ଖାତା 279/370, 371, 372, 373, 374, 375, 376 377 ଚଳି ଏ 0.04 କିଲୋକେ ଉପକାର । କିଛି କେ ନଂ 118, 116, 114, 86, 117, 119, 120, 121, 122, 123, 124, 125, 87/07-08 ଡ୍ରମ୍ପ ଖାତା 279/408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420 କୁ ଚଳି ଏ 0.52 ପ୍ରକାଶ ଖାତା କୁ ଏ 0.04 କିଲୋକେ ଉପକାର । କିଛି କେ ନଂ 51/2006 ଡ୍ରମ୍ପ ଖାତା 279/462 କୁ ଚଳି ଏ 1.80 କୁଚନା ଓ 1800.00 କିଲୋକେ ନଂ 29/2005 ଡ୍ରମ୍ପ ଖାତା 279/464 କୁ ଚଳି ଏ 3.07 କୁ ଚଳି ଓ 44780.00 Lease of Govt land in favour of IDCO for Construction of R&amp;R Colony Case No 2/2008 ଡ୍ରମ୍ପ ଖାତା 279/491 କୁ ଚଳି ଏ 5.00 କୁ ଚଳି ଓ 10,000.00 କିଲୋକେ ନଂ 59/2006 ଡ୍ରମ୍ପ ଖାତା 279/494 କୁ ଚଳି ଏ 13.01 । କିଛି କେ ନଂ 70/2019 ଡ୍ରମ୍ପ ଗୁଡ଼ାବଳ ପୁର 875/1754 ଉପକାର ଏ 0.0400 ଟି କୁ ଚଳି ଓ 1.00 କୁଚନା ଖାତା ନଂ 279/516 କୁ । କିଛି କେ ନଂ 69/2019 ଡ୍ରମ୍ପ ଗୁଡ଼ାବଳ ପୁର 875/1753 ଉପକାର ଏ 0.0400 ଟି କୁ ଚଳି ଓ 1.00 କୁଚନା ଖାତା ନଂ 279/515 କୁ । କିଛି କେ ନଂ 68/2019 ଡ୍ରମ୍ପ ଗୁଡ଼ାବଳ ପୁର 875/1752 ଉପକାର ଏ 0.0400 ଟି କୁ ଚଳି ଓ 1.00 କୁଚନା ଖାତା ନଂ 279/514 କୁ । କିଛି କେ ନଂ 67/2019 ଡ୍ରମ୍ପ ଗୁଡ଼ାବଳ ପୁର 875/1751 ଉପକାର ଏ 0.0400 ଟି କୁ ଚଳି ଓ 1.00 କୁଚନା ଖାତା ନଂ 279/513 କୁ । De-reservation &amp; Revenue Misc Case No- 18/2021 ଡ୍ରମ୍ପ ଖାତା 2/2 କୁ ପୁର ନଂ 763 ଓ ବିଧାନ ପତ୍ତର ରୁ ପତ୍ତର କୁ ପରିବର୍ତ୍ତନ ହେବ ।</p>				
<b>BLANK SPACE FOR STAMPING</b>						
ଗମୁଗ୍ରା ଗମୁଗ୍ରା ଗଙ୍ଗା ଉପରେ ଉପକାର ରଖି ଥାଏ						

ଖତିୟାନର କ୍ରମିକ ନଂ : 1		ଖତିୟାନ : ଗମୁଗ୍ରା ଗଙ୍ଗା			ପଞ୍ଚାୟତ ନମ୍ବର
ପୁର ନମ୍ବର ଓ ପକର ନାମ	କିସମ ଓ ପ୍ରକାର ଉପକାର	ପିଲାର ବିସ୍ତୃତିତ ବିବରଣୀ ଓ ଚୌକିଟି	ପକର		ମୁଦ୍ରା
			ଫୁ.	ଫୁ.	
7	8	9	10	11	12
298	ପତ୍ତର ଏକ		2	9400	
<b>1 plot</b>			<b>2</b>	<b>9400</b>	

ଗମୁଗ୍ରା ଗମୁଗ୍ରା ଗଙ୍ଗା ଉପରେ

**KHATIYAN**

Mauza : Jamunda Jungle

Tahasil : Banarpal

PS : Jarapada

TehsilNo. :

PSNo: 59

Dist : Angul

Name of the landlord and serial number of Khewat or Khatiyan		Government of Odisha First Part Khewat No. 1				
1) Serial Number of the Khatian		1				
2) Name of the person, father's name, caste and residence		Govt.				
3) Status	Standing					
4) Payment:	Water Tax	Taxation	Cess	Cess if any	Total	Schedule of Taxation
6) Special Attachments if any	<p>Lease No. 157/03 HUMU Account 279/382 Land A 0.04 Lease Case No. 297, 299, 301, 302, 303, 304, 305/05-06 HUMU Account 279/383, 384 385, 386, 387, 388, 389 Plot 875 A 0.04 was written to each account. Lease Case No. 118, 130, 131, 132 134, 135,136, 207/06 Humu Account 279/370, 371, 372, 373, 374, 375,376 377 Land A 0.04 was written off. Lease Case No. 118, 116, 114, 86, 117, 119, 120, 121, 122, 123, 124, 125, 87/07-08 Humu Account 279/408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420 Land A 0.52 each account A 0.04 was written. Lease Case No. 51/2006 Humu Account 279/462 Land A 1.80 Land A 1800.00 Lease Case No. 29/2005 Humu Account 279/464 Land A 3.07 Deposit T 44780.00 Lease of Govt. land in favour of IDCO for Construction of R&amp;R Colony Case No 2/2008 Humu Account 279/491 Land A 5.00 Deposit T 10,000.00 Lease Case No. 59/2006 Humu Account 279/494 Land A 13.01. As per Lease Order No. 70/2019, Plot 875/1754, area A, 0.0400 D, is deposited at 1.00 to new account No. 279/516. As per Lease Order No. 69/2019, Plot 875/1753, area A, 0.0400 D, is deposited at 1.00 to new account No. 279/515. As per Lease Order No. 68/2019, Plot 875/1752, area A, 0.0400 D, is deposited at 1.00 to new account No. 279/514. As per Lease Case No. 67/2019, Plot 875/1751, Rs. 0.0400, deposited in new account No. 279/513. De- reservation &amp; Revenue Misc Case No- 18/2021, Humu account 2/2, Plot No. 763, Kisam Hill, has been transferred to Fall.</p>					
<b>BLANK SPACE FOR STAMPING</b>						
Last Publication Date-						
Due date for Payment –						

Serial Number of the Khatian No: 1		Mauja: Jamunda Jungle			District: Angul	
Plot number and wheel name	Varieties and plot fees	Varieties details and quartiles	RAKABA			Remarks
			A	D	Hectares	
<b>7</b>	<b>8</b>	<b>9</b>	<b>10</b>	<b>11</b>	<b>12</b>	
298	Mountain-1		2	9400		
<b>1 Plot</b>			<b>2</b>	<b>9400</b>		

**GOVERNMENT OF ODISHA  
REVENUE AND DISASTER MANAGEMENT DEPARTMENT**

\*\*\*\*\*

**No.RDM-LRGE-ANG-0058-2025-34849/R&DM, dated 15 SEP 2025**

From

Sri Suwendu Dev Acharya, OSS  
Deputy Secretary to Government

To

The Collector, Angul

**Sub: Representation of Satam Patnaik, C/o- Shri Bala Krushna Pattanaik Trust of Angul District regarding construction of road on Govt. land bearing Khata No. 1, Plot No. 298, area Ac 2.94 dec. at Mouza- Jamunda Jungle under Banarpal Tahasil**

Sir,

In enclosing herewith, a copy of the representation dated 09.08.2025 of Satam Patnaik, C/o- Shri Bala Krushna Pattanaik Trust on the subject cited above, I am directed to request you to do the needful in the matter immediately as per law under intimation to this Department.

Yours faithfully,

*[Signature]*  
Deputy Secretary to Government

**Memo No. 34850 /R&DM Dated 15 SEP 2025**

Copy along with a copy of the enclosure forwarded to Tahasildar, Banarpal, Dist.-Angul for information and necessary action.

*[Signature]*  
Deputy Secretary to Government

**Memo No. 34851 /R&DM Dated 15 SEP 2025**

Copy forwarded to Addl. Secretary to Chief Minister, Odisha for information w.r.t. Dy. No. 252/CM-III dated 04.09.2025.

*[Signature]*  
Deputy Secretary to Government

**By e-Mail: satam.patnaik@gmail.com/ Post**

**Memo No. 34852 /R&DM Dated 15 SEP 2025**

Copy forwarded to Satam Patnaik, C/o- Shri Bala Krushna Pattanaik Trust, 6th Lane, Amalapada, Dist- Angul for information.

*[Signature]*  
Deputy Secretary to Government



Road Construction done on Govt Land (forcefully & unlawfully) and illegal extraction of stone & soil from the said land done by JSPL, Angul.

**Dy-NO-252/cm-III**

**04-09-2025**

< salarn.patnaik@gmail.com >

Sat, 09 Aug 2024 7:51:26 PM +0530

To: "tah.bana-od"<tah.bana-od@nic.in>

Cc: "sarpanch.badakerjanggp"<sarpanch.badakerjanggp@gmail.com>, "cm-angul"<cm-angul@nic.in>, "Subcol.angul"<Subcol.angul@nic.in>, "admangul"<admangul@nic.in>, "rdcsbp"<rdcsbp@nic.in>, "revsec.od"<revsec.od@nic.in>, "csodi"<csodi@nic.in>, "Roopa Roshan Sahu JS To CM"<cmo@nic.in>, "govodisha"<govodisha@nic.in>, "cgmlano"<cgmlano@idco.in>, "Sukosmita Majhi"<mo.angul@od.gov.in>, "ddm Talcher"<ddm.talcher@orissaminerals.gov.in>, "IIC.indstps"<IIC.indstps@odisnapolice.gov.in>, "Spang.odpol"<Spang.odpol@nic.in>

Date: 07-08-2025

To  
The Tahsildar  
Banarajal, Angul.

Subject: Road Construction done on Govt Land (forcefully & unlawfully) and illegal extraction of stone & soil from the said land done by JSPL, Angul.

**Reference:**

- 1- Notification (letter no. 21855, Dated 06-07-2024) by The Add Chief Secretary, Revenue & Disaster Management Department, Govt of Odisha to All Collectors regarding "Optimum management of land resources and removal of encroachment of Govt Land" (Annexure-I)
- 2- Letter No 1993, Dated 31-07-2025 from office of The Mining Officer, Angul regarding joint inspection with regards to representation dated 14-07-2025
- 3- Representation to The DDM, Talcher Circle dated 14-07-2025 with subject title: "Illegal Excavation and consumption of Stone & Soil from "Siamunda Pahada" is going on by Jindal Steel Power Limited (JSPL), Angul.

Dear Sir,

In reference to the captioned subject & mentioned references, please find details for your kind information & necessary action.

Details of Siamunda Pahada

Siamunda Pahada

Parajal I

Recorded Tenant(RT): Sarkar

Chata No 1

Plot No 298

Area: 2.94 Acre

Revenue Village: Jamunda Junglo

GP: Badakerjang Angul

**Details about the matter:**

- 1- As per letter from The MO, Angul joint inspection (regarding illegal mining from said site/land) done on 01-08-2025 by Mining Officers, Revenue officials, JSPL representatives & village representatives.
- 2- The Land belongs to Sarkar(Govt). During joint inspection, it is found (as per revenue record) that Recorded Tenant(RT) of the said land is Sarkar, it means it's a Govt Land.
- 3- Illegal Construction in Govt Land: JSPL has done construction of road on the said Govt Land illegally & forcefully without obtaining any valid permission was taken from competent authority.
- 4- Extraction of Stone & Soil from the said Govt Land: JSPL has done extraction of stone & soil from the said Govt Land without any valid permission was taken from competent authority.

**Observation:** It is found that JSPL had done construction on the said Govt Land illegally & forcefully and had also done extraction of stone & soil illegally & unlawfully from the said Govt land without any permission/approval from any competent authorities.

**PRAYER**

- Requesting for closure of the road constructed by JSPL, Angul on the said Govt land with immediate effect.
- Requesting for demarcation (with pillar posting) of the entire Govt land & removal of encroachment as per Law of The land.

*Handwritten notes:*  
Dy, Angul  
R.P. D.M.  
P-12

*Official stamp:*  
Additional Secretary to  
Chief Minister, Odisha

• Request to initiate legal action against JSPL, Angul for encroachment of Govt Land, illegal construction on Govt Land & illegal extraction of Stone & Soil from the said Govt Land.

Looking forward to a prompt and positive response to safeguard national interest and ensure action is taken in accordance with the law of the land. I also request that the outcome of the action taken & all correspondence to JSPL be shared with the petitioner as a priority to maintain transparency in this matter.

Thanking you

Satam Patnaik  
C/o: Shri Bala Krushna Pattanaik Trust  
6th Lane, Amalapada,  
Angul  
Odisha  
M: 8527070196  
Email: [satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)

Encl: Duly signed representation attached .

**Copy To:**

- 1- The DM & Collector, Angul
- 2- The ADM(Revenue), Angul.
- 3- The Sub-Collector, Angul.
- 4- The LAO(General), Angul.
- 5- The Revenue Inspector(RI), Badakerjang, Angul.
- 6- The RDC(ND), Sambalpur, Odisha.
- 7- The Secretary, Revenue & Disaster Management, Govt of Odisha.
- 8- The Chief Secretary, Govt. of Odisha.
- 9- The CGM(Land), IDCO, Bhubaneswar
- 10- The Mining Officer-cum-Competent Authority, Minor Mineral, Angul.
- 11- The Deputy Director Mines (DDM),  
Talcher Circle, Talcher.
- 12- The Director, Directorate of Minor Minerals, Steel & Mines Department,  
Govt. of Odisha.
- 13- The Director Mines  
Steel & Mines Department,  
Govt of Odisha.
- 14- The Add. Chief Secretary,  
Steel & Mines Department,  
Govt of Odisha.
- 15- The IIC, Industrial Police Station, Nisha, Angul
- 16- The SDPO, Angul
- 17- The SP, Angul.
- 18- Hon'ble Chief Minister, Odisha.
- 19- Hon'ble Governor, Odisha
- 20- The Sarpanch, Badakerjnag GP, Angul.

**1 Attachment(s)**

Road Const..pdf  
324.4 KB

Date: 07-08-2025

To  
The Tahsildar  
Banarapal, Angul.

**Subject:** Road Construction done on Govt Land (forcefully & unlawfully) and illegal extraction of stone & soil from the said land done by JSPL, Angul.

**Reference:**

- 1- Notification (letter no. 21855. Dated 06-07-2024) by The Add Chief Secretary, Revenue & Disaster Management Department, Govt of Odisha to All Collectors regarding "Optimum management of land resources and removal of encroachment of Govt Land".(Annexure-I)
- 2- Letter No.1993. Dated 31-07-2025 from office of The Mining Officer, Angul regarding joint inspection with regards to representation dated 14-07-2025.
- 3- Representation to The DDM, Talcher Circle dated 14-07-2025 with subject title " Illegal Excavation and consumption of Stone & Soil from "Silamundia Pahada" is going on by Jindal Steel Power Limited (JSPL), Angul.

Dear Sir,

With reference to captioned subject & mentioned references, please find details for your kind information & necessary action.

**Details of Silamundia Pahada:**

Name: Silamundia Pahada  
Kisama: Parbat I  
Recorded Tenant(RT): Sarkar  
Khata No.1  
Plot No.298  
Area: 2.94 Acre  
Revenue Village: Joimbanda jungle  
GP: Badakerjang, Angul

**Details about the matter:**

- 1- As per letter from The MO, Angul joint inspection (regarding illegal mining from said site/land) done on 01-08-2025 by Mining Officials, Revenue officials, JSPL representatives & village representatives.
- 2- The Land Belongs to Sarkar(Govt): During joint inspection, it is found (as per revenue record) that Recored Tenant(RT) of the said land is Sarkar, it means it's a Govt Land.

- 3- Illegal Construction in Govt Land: JSPL has done construction of road on the said Govt Land illegally & forcefully without obtaining any valid permission was taken from competent authority.
- 4- Extraction of Stone & Soil from the said Govt Land: JSPL has done extraction of stone & soil from the Sadi Govt Land without any valid permission was taken from competent authority.

**Observation:** It is found that JSPL had done construction on the said Govt Land illegally & forcefully and had also done extraction of stone & soil illegally & unlawfully from the said Govt land without any permission/approval from any competent authorities.

**PRAYER:**

- Requesting for closure of the road constructed by JSPL, Angul on the said Govt land with immediate effect.
- Requesting for demarcation (with pillar posting) of the entire Govt land & removal of encroachment as per Law of The Land.
- Request to initiate legal action against JSPL, Angul for encroachment of Govt Land, illegal construction on Govt Land & illegal extraction of Stone & Soil from the said Govt Land.

Looking forward to a prompt and positive response to safeguard national interest and ensure action is taken in accordance with the law of the land. I also request that the outcome of the action taken & all correspondence to JSPL be shared with the petitioner as a priority to maintain transparency in this matter.

Thanking you

*Satam Patnaik*

Satam Patnaik

C/o: Shri Bala Krushna Pattanaik Trust

6th Lane, Amalapada,

Angul

Odisha

M: 8527070196

Email: [satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)

**Encl:** Annexure-1(Copy of Govt Notification regarding "Optimum management of land resources and removal of encroachment of Govt Land").

Copy To:

- 1- The DM & Collector, Angul.
- 2- The ADM(Revenue), Angul.
- 3- The Sub-Collector, Angul.
- 4- The LAO(General), Angul.
- 5- The Revenue Inspector(RI), Badakerjang, Angul.
- 6- The RDC(ND), Sambalpur, Odisha.
- 7- The Secretary, Revenue & Disaster Management, Govt of Odisha.
- 8- The Chief Secretary, Govt. of Odisha.
- 9- The CGM(Land), IDCO, Bhubaneswar.
- 10- The Mining Officer-cum-Competent Authority, Minor Mineral, Angul.
- 11- The Deputy Director Mines (DDM), Talcher Circle, Talcher.
- 12- The Director, Directorate of Minor Minerals, Steel & Mines Department,  
Govt. of Odisha.
- 13- The Director Mines Steel & Mines Department,  
Govt of Odisha.
- 14- The Add. Chief Secretary, Steel & Mines Department,  
Govt of Odisha.
- 15- The IIC, Industrial Police Station, Nisha, Angul.
- 16- The SDPO, Angul
- 17- The SP, Angul.
- 18- Hon'ble Chief Minister, Odisha.
- 19- Hon'ble Governor, Odisha
- 20- The Sarpanch, Badakerjnag GP, Angul.

Date: 26-09-2025

To  
The Deputy Director Mines (DDM),  
Talcher Circle, Talcher.

**Subject:** Forceful attempt of Illegal Excavation of Stone & Soil from "*Silamundia Pahada*"  
by JSPL, Angul

**Reference:**

- 1- Action Taken Report (letter no. 2159, dated 10-09-2025) shared by office of the DDM, Talcher Circle, Talcher based on representation dated 14-07-2025 & followed by joint enquiry on dated 01-08-2025. (Annexure-1).
- 2- Representation by Satam Patnaik dated 14-07-2025 regarding illegal Excavation of Stone & Soil from "*Silamundia Pahada*" by JSPL, Angul.
- 3- W.P.(C) No.18172/2025: PIL Filed in Hon'ble High Court regarding Minor Mineral Scam of JSPL, Angul.
- 4- Odisha Minor Mineral Concession Rule, 2016 and amendments.
- 5- In pursuance to Letter No.2516 dtd.02.12.2024, a team, comprising of the following State Team members proceeded to DDM Talcher office for inquiry into the allegation filed against JSPL and JSOL on dated 05.12.2024.
- 6- Representation (through email) dated 02-07-2025 to The Director, Minor Minerals, Govt. of Odisha with subject title "*No legal action has been initiated till date by The Mining Officer, Angul & The DDM, Talcher Circle, Talcher based on petition (through email) on dated 17-06-2025 regarding illegal soil Excavation & dumping by JSPL, Angul for his Road Construction work*".

**Respected Sir,**

With reference to captioned subject & mentioned references, please find details for your kind information & necessary action.

**Details of Silamundia Pahada:**

Name: Silamundia Pahada

Kisama: Parbat 1

Khata No.1

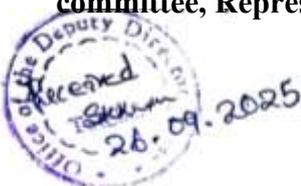
Plot No.298

Area: 2.94 Acre

Revenue Village: Jamunda jungle

GP: Badakerjang, Angul

**Based on petition/representation of Satam Patnaik, a joint enquiry was conducted on dated 01-08-2025 by Team from Office of The DDM, Talcher Circle, Tram from village committee, Representatives of JSPL & officials of Revenue Department.**



**Abstract (Observations & Recommendations) from the “Action Taken Report” Submitted by The MO, Angul to The DDM, Talcher Circle:**

**Observations:**

- i. A road has been constructed by cutting through the Silamundia Pahada, altering the natural slope and terrain. This appears to have done to facilitate vehicle movement possibly related to Minor Mineral Transportation. (Photo copies enclosed)
- ii. It is observed that during our joint field inquiry excavation and extraction of Minor Mineral was conducted at the alleged site. Our team cross-checked the site and measuring 100Mtr x 40Mtr x 5Mtr area was excavated. As per our joint field verification we found that Silamundia Pahada was under JSPL's possession. (Photo copies enclosed)
- iii. About the enquiry regarding illegal excavation & Consumption of Minor Mineral as per the petition filed by Sri Satam Patnaik, Mr. Sujit Kumar Pradhan, Vice President (Land Acquisition & Public Relations) of JSPL, stated that no prior approval or permit or Royalty Clearance had been obtained from any competent authority before commencement of the road construction work and consumption of Minor Mineral at the said site.
- iv. The JSPL representative was unable to furnish valid documentation or work orders and engaged vehicle details for either the extraction process or the details of the extracted materials.
- v. It is pertinent to note that during a prior visit by the State team on dtd.05.12.2024 in connection with a similar petition filed by the same complainant against JSPL and JSOL, it was observed that quarrying activity had been carried out over a rocky hill of similar dimensions of 100m x 40m x 5m area without any valid mineral extraction permission. The earlier inspection report is enclosed herewith for reference.
- vi. After verification of the land schedule through Bhulekh portal, it is found that the land belongs to Govt. of Odisha (copy enclosed). In this regard, a communication has been issued vide Letter No.2097 on dtd 08.08.25 to the Tahsildar -cum- Executive Magistrate, Banarpal to kindly convey the ownership status of the land

**Recommendation:**

1. JSPL officials to furnish all the details of excavation and utilization of Minor Minerals.
2. JSPL officials to submit an affidavit stating, not to conduct any further illegal Minor Mineral Excavation & Consumption without taking prior approval from the concern Authority.
3. Penalty to be imposed and/or necessary legal proceedings to be initiated against JSPL after receiving details of the status of the said land from Tahasildar Banarpal.
4. After receipt of all records from JSPL and details of the status of the said land from Tahasildar Banarpal, evaluation of all records to be done in respect to the our joint field inquiry and if the deviation found beyond the permitted quantity then JSPL shall be charged with all statutory dues (Royalty, Addl Royalty, DMF, EMF etc) and recovered to be done basing on the market value of mineral and penalty as applicable thereof.

5. Plantation to be done at Silamundia Pahada excavation site to restore the destroyed vegetation.

Even after the joint enquiry conducted by your team and despite issuance of a stern directive to JSPL to comply with the OMC Rules and the Law of the Land, it is highly regrettable that on 25-09-2025, officials of JSPL, Angul, with the assistance of their vendor, once again attempted illegal extraction of stone and soil from Silamundia Pahada.

This unlawful activity was immediately reported to the JMO, Minor Minerals, Angul, as well as to the IIC, Industrial Police Station, Nisha, for necessary action.

**In view of the above facts, the Project Company (JSPL) is a regular & intentional violator of OMMC Rule 2016 & Amendments and consuming minor minerals without taking any prior permission or deposits to state government. Due to this violations State Government losses Crores of Revenues and impacted to Environment for his illegal excavations.**

#### PRAYER

- Request to seize the entire area of “*Silamundia Pahada*” with pillar posting with immediate effect to protect national property/asset.
- Request to initiate legal action(as per Law of The Land) against concern JSPL Officials for intensionally attempting to do illegal excavation of stone & soil from “*Silamundia Pahada*”.

Looking forward to a prompt and positive response to safeguard national interests and ensure action is taken in accordance with the law of the land. I also request that the outcome of the action taken & all correspondence to JSPL be shared with the petitioner as a priority to maintain transparency in this matter.

Thanking you

*Satam Patnaik*

Satam Patnaik  
C/o: Shri Bala Krushna Pattanaik Trust  
6th Lane, Amalapada,  
Angul  
Odisha  
M: 8527070196  
Email: [satam.patnaik@gmail.com](mailto:satam.patnaik@gmail.com)

**Encl:** Copy of “*Action Taken Report*” submitted by The MO, Minor Minerals, Angul to The DDM, Talcher Circle, Talcher.

**Copy To:**

- 1- The Mining Officer cum-competent-Authority, Minor Mineral, Angul District.
- 2- The Director, Directorate of Minor Minerals, Steel & Mines Department,  
Govt. of Odisha.
- 3- The Deputy Director(Tech-Geology)  
Directorate of Minor Minerals,  
Steel & Mines Department,  
Govt. of Odisha.
- 4- The Director Mines  
Steel & Mines Department,  
Govt of Odisha.
- 5- The Add. Chief Secretary,  
Steel & Mines Department,  
Govt of Odisha.
- 6- The Secretary - Revenue & Disaster Management, Govt of Odisha.
- 7- The Chief Secretary, Govt. of Odisha.
- 8- The RDC(ND), Sambalpur, Odisha.
- 9- The CGM(Land),IDCO,Bhubaneswar.
- 10- The DM & Collector, Angul.
- 11- The ADM(Revenue), Angul.
- 12- The Sub-Collector, Angul.
- 13- The LAO(General), Angul.
- 14- The Tehsildar, Banarpal, Angul.
- 15- The IIC, Industrial Police Station, Nisha, Angul.
- 16- The SDPO, Angul
- 17- The SP, Angul.
- 18- The DFO, Angul Division, Angul.
- 19- The RCCF, Angul Circle, Angul.
- 20- The Director, Vigilance Directorate, Odisha.
- 21- The Joint Director, Directorate of Enforcement, Zonal Office, Bhubaneswar, Odisha.
- 22- Hon'ble Chief Minister, Odisha.
- 23- Hon'ble Governor, Odisha
- 24- Hon'ble Chairperson, Lokayukta, Odisha.
- 25- The Sarpanch, Badakerjnag GP, Angul.

# ସରପଞ୍ଚିକ କାର୍ଯ୍ୟାଳୟ, ବଡ଼କେରଜାଙ୍ଗ ଗ୍ରାମପଞ୍ଚାୟତ

**OFFICE OF THE SARAPANCH, BADAKERJANG GRAM PANCHAYAT  
AT/PO-BADAKERJANG, DIST- ANGUL, PIN-759143 (ODISHA)**

Ref. No.

Date:  
Date: 09-10-2025

To  
The Collector & District Magistrate,  
Angul, Odisha.

**Subject:** Objection against illegal mining activities being carried out on Government Land (Silamundia Pahada) by Jindal Steel Limited, Angul.

**Respected Sir,**

With reference to captioned subject & further with reference to receipt of petition/ representation from Shri Satam Patnaik(dated 26-09-2025), Please find details for your kind information & necessary action.

I would like to bring to your kind notice that Jindal Steel Limited(JSL), Angul has been carrying out illegal excavation/mining activities on Government Land(Silamundia Pahada) situated in Jamunda Jungle Revenue Village Area under Badakerjang GP without any valid permission or authorization from the competent authority.

**Details About Silamundia Pahada:**

**Name:** Silamundia Pahada

**Kisama:** Parbat 1

**Recorded Tenant(RT):** Sarkar

**Khata No.1**

**Plot No.298**

**Area:** 2.94 Acre

**Revenue Village:** Jamunda jungle

**GP:** Badakerjang, Angul

**PS:** Nisha

**Tahsil:** Banarpal, Angul

**District:** Angul

**State:** Odisha

9 OCT 2025

Such unauthorized activities are causing severe environmental damage, disturbing local livelihood, and violating the rights and safety of our villagers. The matter has also raised serious concern among the local residents, as the said land belongs to the Government and is meant for common community use and ecological balance.

Hence, as the elected representative of the Gram Panchayat, I strongly object to this illegal mining activity and request your good office to:

1. Take necessary action as recommended by The Office of the DDM, Talcher Circle, Talcher.
2. Stop all illegal excavation and transportation activities forthwith.
3. Take legal action against the company and individuals responsible as per the provisions of the Odisha Minor Mineral Concession Rules and other relevant Acts.
4. Restore the affected land to its original condition and ensure community protection from further encroachment or exploitation.

# ସରପଞ୍ଚିକା କାର୍ଯ୍ୟାଳୟ, ବଡ଼କେରଜାଙ୍ଗ ଗ୍ରାମପଞ୍ଚାୟତ

**OFFICE OF THE SARAPANCH, BADAKERJANG GRAM PANCHAYAT**  
**AT/PO-BADAKERJANG, DIST- ANGUL, PIN-759143 (ODISHA)**

Ref. No.

Date:

We seek your urgent intervention in the matter to uphold the Law of the Land and protect the legitimate rights of our villagers.

Thanking you.

*C Pradhan*

**Chirasmita Pradhan** Sarapanch  
Sarpanch  
Badakerjang GP,  
Angul, Odisha  
M: 09938446525  
Email: [Sarpanch.badakerjanggp@gmail.com](mailto:Sarpanch.badakerjanggp@gmail.com)

**Encl:** Copy of representation of Shri Satam Patnaik.

**Copy To:**

- 1- The Chief Secretary, Govt of Odisha.
- 2- The Secretary, Revenue & Disaster Management Department, Govt of Odisha.
- 3- The RDC(ND), Sambalpur, Odisha.
- 4- The Tahsildar, Banarpal, Angul, Odisha.
- 5- The Chairman, IDCO, Bhubaneswar
- 6- The DFO, Angul Division, Angul.
- 7- The DDM. Talcher Circle, Talcher, Odisha.
- 8- The Director,  
Directorate of Minor Minerals,  
Steel & Mines Department,  
Govt. of Odisha.
- 9- The Director, Directorate of Mines, Steel & Mines Department, Govt of Odisha.
- 10- The Dy. Director General of Forest(C), Integrated Regional office, MoEF&CC,  
Chandrasekharapur, Bhubaneswar.
- 11- The IIC, Industrial Police Station, Nisha, Angul.
- 12- Shri Satam Patnaik, Amalapada, Angul.

इसे फोल्डर प्रेस्क अपने पास रख ले।  
To be detached and kept  
by the Sender.

FORM - A  
See Rule - 4 (I)

Application for Information under section 6 (1) of the RTI Act, 2005

पोस्टल आर्डर

₹ 10

POSTAL ORDER

किसे अदा करना  
To whom payable

किस डाकघर में  
At what Office

क्या इसे क्रॉस किया है  
Whether crossed

भेजने की तारीख  
Date sent

65F 006950

Information Officer – : Public Information Officer, Office of The DDM, Talcher  
with address) : Circle, Talcher.  
Name of the applicant : Satam Patnaik  
Name of the applicant : Purusottam Patnaik  
Address : At- 6<sup>th</sup> Lane Amplapada  
Address : PO.: Angul, Dist – Angul, (Odisha) Pin-759122  
In respect of identify of : Aadhar Card  
No: 5798 8918 9187

Information solicited :  
Type of information :  
1. Copy of communication has been issued by office of The DDM, Talcher Circle, Talcher vide Letter No.2097 on dtd 08.08.25 to the Tahsildar -cum- Executive Magistrate, Banarpal to kindly convey the ownership status of the land(Silamundia Pahada).  
2. Copy affidavit (to be submitted by JSPL Officials to the office of The DDM, Talcher Circle, Talcher regarding Silamundia Pahada) stating, not to conduct any further illegal Minor Mineral Excavation & Consumption without taking prior approval from the concern Authority.

- b) The period to which the information relates :  
c) Specific details of Information required :  
d) Whether information is required by post or in person (The actual postal address shall be included in providing information) : In person or by mail  
e) In case by post (Ordinary, registered or speed)  
6. Address to which information will be sent & in which form :  
7. Has the information provided earlier : No.  
8. Is this information not made available by the Public authority : No.  
9. Do you agree to pay the required fee : Yes  
10. Have you deposited application fee (if yes details of such deposit) : Yes (IPO No: 006950)  
11. Whether belongs to BPL Category, have you furnished the proof of the same. : NA



Address : Angul

Date: 26-09-2025

Satam Patnaik.

Full Signature of the applicant

Address : At- 6<sup>th</sup> Lane Amplapada

PO.: Angul, Dist – Angul, (Odisha) Pin-759122

Mob: 8527060196

Email: satam.patnaik@gmail.com

Office of the Public Information Officer

Received the application form.....  
Address .....  
On..... seeking information

Place :  
Date :

Full name of the Public information Officer  
Designation & Seal

## VAKALATNAMA

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN  
BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. \_\_\_\_/2025**

**IN THE MATTER OF:**

**SATAM PATNAIK**

**...APPLICANT**

**VERSUS**

**STATE OF ODISHA & ORS.**

**...RESPONDENTS**

KNOW ALL to whom this present shall come that I/We Satam Patnaik the above-named Applicant do hereby appoint Mr. Sunil J Mathews (herein after called the advocate/s) to be our Advocate in the above noted case authorized him: -

**SUNIL J. MATHEWS**

D/87/2002

Mob. +91 9311567212

[sjmathews@gmail.com](mailto:sjmathews@gmail.com)

**DR. BISWAJIT MOHANTY**

D/123/1987

**JYOTI CHIB**

D/13114/2023

**ASHTAMI KHATRI**

D/15135/2025

**ACHINT PRIYA**

D/17621/2025

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think

it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And We undertake that we or our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF we do hereunto set our hand to these presents the contents of which have been understood by us on this \_\_\_ day of \_\_\_\_\_ 2025.

Accepted subject to the terms of fees.



Biswajit Mohanti




Achint Priya

**(Sunil J. Mathews)**

Advocate, Enrolment No. D/87/2002

Email : sjmathews@gmail.com

(M) +91 9311567212

Satam Patnaik

Client



Signature Identified